

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. NO. 274 OF 2022

IN THE MATTER OF:

PREM AGGARWAL & ORS.

...APPLICANT(s)

VERSUS

GOVERNMENT OF NCT OF DELHI

...RESPONDENT(s)

INDEX

S. NO.	PARTICULARS	PAGE NO.
1.	ADDITIONAL AFFIDAVIT ON BEHALF OF UTTAR PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE TO THE ORDER DATED 03.09.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL B ENCH, NEW DELHI.	1-3
2.	A LIST OF THESE NON-COMPLYING INDUSTRIES AS PER STATUS REPORT FIELD ON 31.07.2024 IS ATTACHED HEREWITH AND MARKED AS ANNEXURE-1.	4-4
3.	THE REPORT DETAILING THE CURRENT STATUS OF THE RESPONDENTS IS ANNEXED HEREWITH AND MARKED AS ANNEXURE-2.	5-6
4.	THE COPY OF LETTER DATED 07.10.2024 ISSUED TO DISTRICT MAGISTRATE, GHAZIABAD FOR RECOVERY OF ENVIROMENTAL COMPENSATION IMPOSED AGAINST M/S V.R.S. FOODS LTD.(UNIT -1), PLOT NO. B-56, SITE-4,	7-7

	SAHIBABAD INDUSTRIAL AREA, GAHZIABAD IS ANNEXED HERewith AND MARKED AS ANNEXURE-2(a).	
5.	THE COMPLIANCE REPORT OF CLOSURE ORDERS IS ANNEXED HERewith AND MARKED AS ANNEXURE-3.	8-27
6.	THE COPY OF INSPECTION REPORT DATED 28.05.2024 AND 24.07.2024 ARE COLLECTIVELY ATTACHED HERewith AS ANNEXURE-4.	28-33
7.	THE COPY OF THE CTO IS ATTACHED HERewith AS ANNEXURE-5.	34-54



FILED BY:

BHANWAR PAL SINGH JADON

COUNSEL FOR UP PCB, NGT, NEW DELHI

EMAIL- bhanwar09jadon@gmail.com

DATE: 10-10-2024

PLACE: NEW DELHI

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. NO. 274 OF 2022



IN THE MATTER OF:

PREM AGGARWAL & ORS.

...APPLICANT(s)

VERSUS

GOVERNMENT OF NCT OF DELHI

...RESPONDENT(s)

**ADDITIONAL AFFIDAVIT ON BEHALF OF UTTAR PRADESH
POLLUTION CONTROL BOARD IN COMPLIANCE TO THE ORDER
DATED 03.09.2024 PASSED BY THE HON'BLE NATIONAL GREEN
TRIBUNAL, PRINCIPAL BENCH, NEW DELHI.**

I, Vikas Mishra, aged about 45 years, S/o Shri G.S. Mishra, R/o F-1101, Pearlcourt, Ramprasth Green, Vaishali, Ghaziabad, presently at Ghaziabad, do hereby solemnly affirm and state as under:

1. That I, Vikas Mishra, Regional Officer of Uttar Pradesh Pollution Control Board (hereinafter "UPPCB"), am fully conversant with the facts of the case and am competent and authorized to swear the present Affidavit.
2. That in compliance to the order dated 30.04.2024 passed by this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter "Hon'ble Tribunal"), UPPCB had filed status report vide e-mail dated 31.07.2024 wherein it mentions that 13 industries are situated in the catchment area of river Yamuna and are not complying.

A list of these non-complying industries is attached herewith and marked as **ANNEXURE-1.**

10 OCT 2024

3. That vide order dated 08.08.2024 the Hon'ble Tribunal has impleaded these industries as Respondent No. 12 to 24.
4. Furthermore, the present matter was listed before the Hon'ble Tribunal on 03.09.2024. Through its order dated 03.09.2024 the Hon'ble Tribunal has issued the following directions:

".....9. Coming to discharge of effluent by industries that is respondents 12 to 24 which were impleaded by Tribunal vide order dated 08.08.2024, we are informed by Daleep Dhyani, learned counsel appearing for UPPCB that respondents number 12, 13, 15, 16, 17, 18 are closed. Respondent 20 and 23 are not only closed but even the machinery etc have been dismantled. Respondents 14, 21, 22 and 24 are complying. However, we do not find any material on record in support of the above stand taken by the UPPCB.

10. Hence, we direct to the UPPCB to submit an additional affidavit placing on record the relevant facts in this regard....."

5. That the UPPCB has prepared a report detailing the current status of the Respondents in accordance with the aforementioned directions issued by the Hon'ble Tribunal.

The report detailing the current status of the Respondents is annexed herewith and marked as **ANNEXURE-2**.

The latest status of Respondents is given below:

- (a) That as per latest status, UPPCB had issued closure order under Section-33A of the Water (Prevention and Control of Pollution) Act, 1974 against the Respondent Nos. 12, 13, 15, 16, 17, 18, 19. Further in compliance of the closure orders electricity connections were disconnected by UPPCL and Respondent's unit are lying closed.



10 OCT 2024

The compliance report of closure orders is annexed herewith and marked as **ANNEXURE-3**.

- (b) That as per the inspection conducted on 28.05.2024 and 24.07.2024 respectively, the plant and machinery of the respondent no(s). 20 and 23 was found dismantled and operation was permanently closed.

The copy of inspection report dated 28.05.2024 and 24.07.2024 are collectively attached herewith as **ANNEXURE-4**.

- (c) That the respondent no(s). 14, 21, 22, 24 are having valid Consent to Operate (CTO) from UPPCB and found complying.

The copy of the CTO is attached herewith as **ANNEXURE-5**.

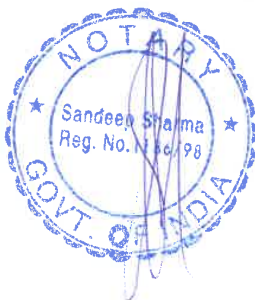
6. Hence, the present affidavit is being filed for the kind consideration and perusal of this Hon'ble Tribunal.
7. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed therefrom.

DEPONENT

VERIFICATION

Verified at Ghaziabad on this 08 day of October, 2024, that the contents of the above affidavit from paragraphs 1 to 7 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

DEPONENT



ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

10 OCT 2024

Sr. No.	Name & Address
1	M/s Sidra Washing Plot-8, Khasra No. 96/3 Arya Nagar Industrial Area Loni, Ghaziabad.
2	M/s. M.A. Garments, Plot No-A-9, Roop Nagar Industrial Area, Ghaziabad
3	M/s. Shree Mahaveer Enterprises, Plot No-28/1/15, Site-4 Sahibabad Industrial Area, Ghaziabad.
4	M/s Kunwar Singh Jeans Dyeing, Plot No-96/3, Arya Nagar, Industrial Area, Loni, Ghaziabad.
5	M/s Suleman Jeans Dyeing (Unit-I), Plot No-96/3, Arya Nagar, Industrial Area, Loni, Ghaziabad.
6	M/s Suleman Jeans Dyeing (Unit-II), Plot No-96/3, Arya Nagar, Industrial Area, Loni, Ghaziabad.
7	M/s Faisal Washing, Plot No-B-23, Roop Nagar, Industrial Area, Loni, Ghaziabad.
8	M/s Sujit Sadh Dyeing, B-120, Roop Nagar, Industrial Area, Loni, Ghaziabad.
9	M/s VS Garments, 20/6/10, Site-4 Sahibabad Industrial Area, Ghaziabad.
10	M/s Nandni Processors, Plot No-4/27, Site-4 Sahibabad Industrial Area, Ghaziabad.
11	M/s Shri Balaji Processors, Plot No.-1, Rajendra Nagar Industrial Area, Ghaziabad.
12	M/s K.K. Industries, 7/5, Site-4, Sahibabad, Ghaziabad.
13	M/s V.R.S. Foods Ltd. (Unit-1) Plot No. B-56, Site-4, Sahibabad Industrial Area, Ghaziabad.



ATTESTED

(Sandeep Sharma)
Reg. No. 1186/98
NOTARY PUBLIC
Ghaziabad (U.P.)

10 OCT 2024

**Regional Office
U.P. Pollution Control Board,
Ghaziabad.**

Sr. No.	Name & Address	Respondent No	Latest Status
1	M/s Sidra Washing Plot-8, Khasra No. 96/3 Arya Nagar Industrial Area Loni, Ghaziabad.	12	<ul style="list-style-type: none"> UPPCB issued closure order on dated 01.01.2024 under section 33A of the Water (Prevention and Control of Pollution Act. 1974 along with imposition of Environmental compensation of Rs.11,55,000/-. In compliance of closure order electricity connection was disconnected by UPPCL Department and unit is lying closed in compliance of Closure order.
2	M/s. M.A. Garments, Plot No-A-9, Roop Nagar Industrial Area, Ghaziabad	13	<ul style="list-style-type: none"> UPPCB issued closure direction dated 29.05.2024 under section 33A of Water (Prevention and Control of Pollution Act. 1974 not to operate without obtaining permission and prosecution has been filed before Hon'ble Court of Special Judicial Magistrate (Pollution), Lucknow. In compliance of closure order electricity connection was disconnected by UPPCL Department and unit is lying closed in compliance of Closure order.
3	M/s. Shree Mahaveer Enterprises, Plot No-28/1/15, Site-4 Sahibabad Industrial Area, Ghaziabad.	14	<ul style="list-style-type: none"> UPPCB revoked Show Cause notice dated 13.03.2024 along with impositions of Environmental compensation of Rs.5,25,000/-. Unit has deposited Environmental compensation of Rs.5,25,000 in Board account. At present unit is having valid CTO and complying.
4	M/s Kunwar Singh Jeans Dyeing, Plot No-96/3, Arya Nagar, Industrial Area, Loni, Ghaziabad.	15	<ul style="list-style-type: none"> UPPCB issued closure order U/s 33A of the Water (Prevention and Control of Pollution Act. 1974 vide letter dated 30.08.2024 and prosecution has been filed before Hon'ble Court of Special Judicial Magistrate (Pollution), Lucknow. In compliance of closure order electricity connection was disconnected by UPPCL Department and unit is lying closed in compliance of Closure order.
5	M/s Suleman Jeans Dyeing (Unit-I), Plot No-96/3, Arya Nagar, Industrial Area, Loni, Ghaziabad.	16	<ul style="list-style-type: none"> UPPCB issued closure order U/s 33A of the Water (Prevention and Control of Pollution Act. 1974 vide letter dated 30.08.2024 and prosecution has been filed before Hon'ble Court of Special Judicial Magistrate (Pollution), Lucknow. In compliance of closure order electricity connection was disconnected by UPPCL Department and unit is lying closed in compliance of Closure order.
6	M/s Suleman Jeans Dyeing (Unit-II), Plot No-96/3, Arya Nagar, Industrial Area, Loni, Ghaziabad.	17	<ul style="list-style-type: none"> UPPCB issued closure u/s 33A of the Water (Prevention and Control of Pollution Act. 1974 vide letter dated 30.08.2024 and prosecution has been filed before Hon'ble Court of Special Judicial Magistrate (Pollution), Lucknow. In compliance of closure order electricity connection was disconnected by UPPCL Department and unit is lying closed in compliance of Closure order.
7	M/s Faisal Washing, Plot No-B-23, Roop Nagar, Industrial Area, Loni, Ghaziabad.	18	<ul style="list-style-type: none"> UPPCB issued closure order U/s of the Water (Prevention and Control of Pollution Act. 1974 vide letter dated 30.08.2024. In compliance of closure order electricity connection was disconnected by UPPCL Department and unit is lying closed in compliance of Closure order.



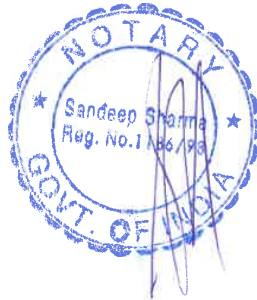
ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

10 OCT 2024

5

8	M/s SujitSadh Dyeing, B-120, Roop Nagar, Industrial Area, Loni, Ghaziabad.	19	<ul style="list-style-type: none"> • UPPCB issued closure order U/s 33A of the Water (Prevention and Control of Pollution Act. 1974 vide letter dated 30.08.2024 and prosecution has been filed before Hon'ble Court of Special Judicial Magistrate (Pollution), Lucknow. • In compliance of closure order electricity connection was disconnected by UPPCL Department and unit is lying closed in compliance of Closure order.
9	M/s VS Garments, 20/6/10, Site-4 Sahibabad Industrial Area, Ghaziabad.	20	<ul style="list-style-type: none"> • UPPCB revoked Show Cause notice dated 13.05.2024 along with impositions of Environmental compensation of Rs.45,000/- • Unit has deposited Environmental compensation of Rs.45,000/- in Board account. • Presently unit has closed its operation permanently and dismantled plant & machinery.
10	M/s Nandni Processors, Plot No-4/27, Site-4 Sahibabad Industrial Area, Ghaziabad.	21	<ul style="list-style-type: none"> • Show Cause notice was revoked vide UPPCB letter dated 29.08.2024 along with imposition of environmental compensation Rs. 75,000/-. • Unit has deposited environmental compensation Rs. 75,000/- on 31.08.2024. • At present unit is having valid CTO and complying.
11	M/s Shri Balaji Processors, Plot No.-1, Rajendra Nagar Industrial Area, Ghaziabad.	22	<ul style="list-style-type: none"> • UPPCB has imposed environmental compensation of Rs. 2,70,000/- vide letter dated 18.06.2024. • Unit has deposited environmental compensation of Rs. 2,70,000/- on 19.06.2024.
12	M/s K.K. Industries, 7/5, Site-4, Sahibabad, Ghaziabad.	23	<ul style="list-style-type: none"> • Show Cause notice was revoked vide UPPCB letter dated 30.08.2024 along with imposition of environmental compensation Rs. 30,000/-. • Presently unit has closed its operation permanently and dismantled plant and machinery.
13	M/s V.R.S. Foods Ltd. (Unit-1) Plot No. B-56, Site-4, Sahibabad Industrial Area, Ghaziabad.	24	<ul style="list-style-type: none"> • Show Cause notice was revoked vide UPPCB letter dated 30.08.2024 along with imposition of environmental compensation. • Unit has not deposited environmental compensation and in view of above UPPCB issued letter no. H18284/C-1/Jal/G-103/2024 dated 07.10.2024 to District Magistrate, Ghaziabad for recovery of environmental compensation (Copy of said letter is attached herewith as Annexure-2(a)) • At present unit is having valid CTO and complying.



ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

10 OCT 2024



उ० प्र० प्रदूषण नियंत्रण बोर्ड,

टीसी-12 वी, विभूति खण्ड,
गोमती नगर, लखनऊ

पंजीकृत

पत्रांक : H10204 /सी-1/जल/जी-103/2024

दिनांक : 07/10/24

सेवा में,

जिलाधिकारी,
गाजियाबाद।

विषय : मै० वी०आर०एस० फूड्स लि०(यूनिट-1), प्लॉट नं०-बी-56, साईट-4, औद्योगिक क्षेत्र, साहिबाबाद, गाजियाबाद के विरुद्ध बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली भू-राजस्व की भौति किये जाने के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक मा० एन०जी०टी० द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाईयों के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित करने हेतु बनायी गयी गाइडलाइन के आधार पर मै० वी०आर०एस० फूड्स लि०(यूनिट-1), प्लॉट नं०-बी-56, साईट-4, औद्योगिक क्षेत्र, साहिबाबाद, गाजियाबाद के विरुद्ध बोर्ड के पत्र संख्या-एच44424/सी-1/जल/जी-103/2019, दिनांक-02.12.2019 द्वारा रूपया-17,00,000/- (रूपया सत्रह लाख मात्र) एवं पत्र सं०-संख्या-एच16488/सी-1/जल/जी-103/का०ब०नो०-निक्षेप/2024, दिनांक-30.08.2024 के माध्यम से 8,85,000/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी थी परन्तु इकाई द्वारा पर्याप्त समयोपरान्त भी उक्त धनराशि को बोर्ड के खाते में जमा नहीं किया गया है जो कि मा० एन०जी०टी० के आदेशों का स्पष्ट उल्लंघन है। उक्त के दृष्टिगत बोर्ड के क्षेत्रीय कार्यालय, गाजियाबाद द्वारा अपने पत्र संख्या-1582/सी/वी-13/2024, दिनांक-04.10.2024 द्वारा प्रश्नगत इकाई के विरुद्ध अधिरोपित उक्त पर्यावरणीय क्षतिपूर्ति की वसूली भू-राजस्व की भौति किये जाने की संस्तुति की गयी है (छायाप्रति संलग्न)। अतः प्रकरण पर सक्षम अधिकारी से प्राप्त अनुमोदनोपरान्त मै० वी०आर०एस० फूड्स लि०(यूनिट-1), प्लॉट नं०-बी-56, साईट-4, औद्योगिक क्षेत्र, साहिबाबाद, गाजियाबाद के विरुद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति रूपया-17,00,000/- (रूपया सत्रह लाख मात्र) एवं 8,85,000/- (रूपया आठ लाख पचासी हजार मात्र) की वसूली भू-राजस्व की भौति कराकर उक्त धनराशि का भुगतान Payment gateway (URL: <https://erp.eshiksa.net/DirectFeesv3/UPPCB>) के माध्यम से Dedicated Account में जमा करवाने का कष्ट करें। Payment gateway के Homepage के dropdown में निम्नलिखित विशिष्ट सूचना का चयन करें :-

- | | |
|--|-----------------|
| 1- Nature of Pollution / प्रदूषण की प्रकृति | Water Pollution |
| 2- Regional Offices / क्षेत्रीय कार्यालय | Ghaziabad |
| 3- EC imposed in Compliance/ अनुपालन में ईसी लगाया गया | UPPCB |

भवदीय,

(संजीव कुमार सिंह)
सदस्य सचिव

dc ✓

प्रतिलिपि : क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि जिलाधिकारी कार्यालय से समन्वय स्थापित कर पर्यावरणीय क्षतिपूर्ति की वसूली कराकर संबंधित खाते में जमा करायें।

ATTESTED



(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

dc ✓
सदस्य सचिव

दूरभाष - 9193330450
फैक्स - 0120-2687793
ई-मेल :- eeddloni@gmail.com
पता- 33/11 के0वी0 विद्युत उपकेन्द्र
रूपनगर, इण्डो एरिया लोनी।



कार्यालय
Office of the
अधिशासी अभियन्ता
EXECUTIVE ENGINEER
विद्युत वितरण खण्ड-प्रथम
ELECTRICITY DISTRIBUTION DIVISION-I
पश्चिमांचल विद्युत वितरण निगम लि0
Paschimanchal Vidyut Vitran Nigam Ltd.

CIN No. U31200UP2003SGC027458

पत्रांक : 4647/वि0वि0खं0-प्रथम/लोनी/

दिनांक- 13.09.2024


विषय:- उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद द्वारा विद्युत संयोजन को विच्छेदित करने के सम्बन्ध में।

अधिशासी अभियन्ता
विद्युत वितरण खण्ड-द्वितीय
इन्द्रापुरी लोनी।

उपरोक्त विषयक श्रेत्रीय कार्यालय उ0प्र0 प्रदूषण नियंत्रण बोर्ड गाजियाबाद द्वारा आपके क्षेत्र के 5 नम्बर संयोजनों के संयोजन विच्छेदित कराने हेतु पत्र इस खण्ड कार्यालय को प्रेषित किये है जो आपके खण्ड से सम्बन्धित है। जिनका विवरण निम्न प्रकार है:-

क्र0सं0	विवरण
1	मैसर्स सुलेमान जीन्स डाइंग (यूनिट-2), 96/3, आर्यनगर औद्योगिक क्षेत्र, लोनी गाजियाबाद के विद्युत विच्छेदन के सम्बन्ध में।
2	मैसर्स फैसल वाशिंग, प्लॉट संख्या बी-23, रूपनगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद के विद्युत विच्छेदन के सम्बन्ध में।
3	मैसर्स कुंवर सिंह जीन्स डाइंग, 96/3, आर्यनगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद के विद्युत विच्छेदन के सम्बन्ध में।
4	मैसर्स सुलेमान जीन्स डाइंग (यूनिट-1), 96/3, आर्यनगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद के विद्युत विच्छेदन के सम्बन्ध में।
5	मैसर्स सुजीत साद जीन्स डाइंग, प्लॉट संख्या बी-120, आर्यनगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद के विद्युत विच्छेदन के सम्बन्ध में।

अतः आपसे अनुरोध है कि उपरोक्तानुसार अग्रेतर कार्यवाही अपने स्तर से करने का कष्ट करें।
संलग्न-उपरोक्तानुसार। सूचनायें

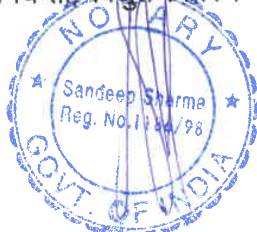

अधिशासी अभियन्ता

पत्रांक : /वि0वि0खं0-प्रथम/लोनी/

दिनांक-

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त-1, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. मुख्य अभियन्ता (वितरण), गाजियाबाद क्षेत्र-द्वितीय, गाजियाबाद।
4. अधीक्षण अभियन्ता, विद्युत वितरण मण्डल लोनी।



ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghazipur (U.P.)

10 OCT 2024

अधिशासी अभियन्ता



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 295/C/S-1422/2024

दिनांक 31/8/2024

सेवा में,

अधिशायी अभियंता,
उ०प्र० पावर कारपोरेशन लि०,
विधुत वितरण खण्ड-1,
रूप नगर लोनी, जनपद गाजियाबाद।

विषय: गैसर्स सुजीत साद जीन्स डाइंग, प्लॉट संख्या वी-120, आर्यनगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद के विधुत विच्छेदन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्र संख्या एच-16486/सी-1/सा०-1794/बन्दी आदेश/2024 दिनांक 30.08.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत उक्त संदर्भित उद्योग के विरुद्ध बन्दी आदेश जारी किया गया है। जिसकी प्रति आपको इकाई के विधुत विच्छेदन किये जाने के अनुरोध के साथ पृष्ठांकित की गयी है।

अतः आपसे अनुरोध है कि उपरोक्त पत्र संख्या एच-16486/सी-1/सा०-1794/बन्दी आदेश/2024 दिनांक 30.08.2024 के अनुपालन में इकाई का विधुत विच्छेदन किये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें, ताकि तदनुसार बोर्ड मुख्यालय, लखनऊ एवं जिलाधिकारी महोदय, गाजियाबाद को अनुपालन आख्या प्रेषित की जा सकें।

संलग्नक: उपरोक्तानुसार।

भवदीय

[Signature]
क्षेत्रीय अधिकारी,

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त-1, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. मुख्य अभियंता, पश्चिमांचल विधुत निगम लि०, गाजियाबाद को आवश्यक कार्यवाही हेतु प्रेषित।

To Mr. [Signature]

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108

मुख्यालय : IC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010



ATTESTED

(Sandeep Sharma)
Reg. No. 1138/98
NOTARY PUBLIC
Ghaziabad (U.P.)

Docu no = 89
Date = 9/9/24

10 OCT 2024



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No- H/16486/C-1/सा0-1794/नन्दी आदेश/2024

Date: ..30.08.2024

सेवा में,

पंजीकृत

मैसर्स सुजीत साद जीन्स डाइंग,
प्लॉट संख्या बी-120, आर्य नगर औद्योगिक क्षेत्र, लोनी,
गाजियाबाद।
मो0न0-

यह कि मैसर्स सुजीत साद जीन्स डाइंग, प्लॉट संख्या बी-120, आर्य नगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद जो कि कार्य हेतु उपरोक्त वर्णित स्थल पर संचालित है, जिसे आगे उद्योग कहा जायेगा तथा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा-47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित विभिन्न वादों में जारी आदेशों का अनुपालन सुनिश्चित कराये जाने हेतु उद्योग मैसर्स फैजल वाशिंग, प्लॉट संख्या बी-23, रूपनगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद का निरीक्षण दिनांक 02.07.2024 को किया गया। निरीक्षण के समय पाया गया कि उद्योग को उ0प्र0 प्रदूषण नियंत्रण बोर्ड से अनापत्ति प्रमाण पत्र एवं सहमति जल एवं वायु प्राप्त नहीं है। तथा बिना सहमति जल एवं वायु प्राप्त किये उद्योग का संचालन किया जा रहा है। उद्योग की वाशिंग प्रक्रिया से जनित उत्प्रवाह के शुद्धिकरण हेतु कोई व्यवस्था स्थापित नहीं है तथा अशुद्धिकृत उत्प्रवाह को उद्योग परिसर के बाहर सीधे निस्तारित किया जाता है। पूर्व निरीक्षण दिनांक 29.03.2024 को उद्योग परिसर से निस्तारित हो रहे उत्प्रवाह के नमूने की विश्लेषण आख्या में प्रचालक की मात्रा निर्धारित मानकों से अधिक पायी गयी थी। उद्योग को बोर्ड मुख्यालय के पत्रांक एच 12596/सी-1/सामान्य-1794/का0ब0नो0/2024 दिनांक 18.06.2024 द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत कारण बताओ नोटिस जारी करते हुये रू0 15,000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निर्देशित किया गया है। उद्योग द्वारा जारी कारण बताओ नोटिस के सम्बन्ध में कोई प्रतिउत्तर प्राप्त नहीं कराया गया है। उपरोक्त के दृष्टिगत क्षेत्रीय अधिकारी द्वारा उद्योग के विरुद्ध दिनांक 29.03.2024 से वर्तमान दिनांक 08.08.2024 तक कुल 133 डिफाल्टर दिवस हेतु रू0 15,000/- प्रतिदिन की दर से रू0 19,95,000/- (रू0 उन्नीस लाख पंचानवे हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

यह कि उपरोक्त वर्णित तथ्यों तथा उद्योग द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अंतर्गत निहित शक्तियों के अनुसरण में आपकी औद्योगिक इकाई के विरुद्ध निषेधात्मक कार्यवाही करते हुए उद्योग के संचालन को रोका जाये।

जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अनुपालन में आपकी औद्योगिक इकाई को सक्षम अधिकारी के अनुमति से निम्नलिखित बंदी आदेश जारी किये जाते हैं:-

1. यह कि मैसर्स सुजीत साद जीन्स डाइंग, प्लॉट संख्या बी-120, आर्य नगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद की संचालन/उत्पादन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाये।
2. यह कि मैसर्स सुजीत साद जीन्स डाइंग, प्लॉट संख्या बी-120, आर्य नगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

.....2- /

टी0सी0-12वीं, विभूति खण्ड
गोमती नगर, लखनऊ-226010
दूरभाष: 2720831, 2720828, 2720691, 2720688
फैक्स : 0522-2720764
ई-मेल : info@unpcb.com | website: www.unpcb.com



ATTESTED

TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010

Phone : 2720831, 2720828, 2720691, 2720688

Fax : 0522-2720764

e mail : info@unpcb.com | website: www.unpcb.com

(Sandeep Sharma)
Reg. No. 1186/98
NOTARY PUBLIC
Ghaziabad (U.P.)

10 OCT 2024

3. यह कि उद्योग पर दिनांक 29.03.2024 से वर्तमान दिनांक 08.08.2024 तक कुल 133 डिफाल्टर दिवस के रू0 15,000/-प्रतिदिन की दर से रू0 19,95,000/- (रू0 उन्नीस लाख पंचानबे हजार मात्र) के पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है एवं निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति रू0 19,95,000/- (रू0 उन्नीस लाख पंचानबे हजार मात्र) को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के payment gateway (URL:https:// erp.eshiksa.net /DirectFeesv3/ UPPCB) के माध्यम से Dedicated Account में 01 माह की अवधि में जमा करना सुनिश्चित करें। Payment gateway के Homepage के dropdown में निम्नवत् विषिष्ट सूचना का चयन करें-

(1) Nature of Pollution/प्रदूषण की प्रकृति-

Water Pollution

(2) Regional Office/क्षेत्रीय कार्यालय-

Ghaziabad

(3) EC imposed in compliance/अनुपालन में ई0सी0 लगाया गया

UPPCB

संलग्नक-क्षेत्रीय कार्यालय की आख्या दिनांक 13.08.2024 की छायाप्रति।

सक्षम अधिकारी के अनुमोदनोपरान्त।

(विवेक राय)

मुख्य पर्यावरण अभियन्ता (वृत्त-1)

प्रतिलिपि :-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, गाजियाबाद।
2. अधिशासी अभियन्ता, उ0प्र0 पावर कार्पोरेशन लि0, गाजियाबाद।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।

मुख्य पर्यावरण अभियन्ता (वृत्त-1)



ATTESTED

(Sandeep Sharma)
Reg. No. 1186/98
NOTARY PUBLIC
Ghaziabad (U.P.)

10 OCT 2024



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppqb.com, e-mail: roghaziabad@uppqb.in

संदर्भ संख्या : 1296 / C / S / 1791 / 2024

दिनांक 31/8/2024

सेवा में,

अधिशारी अभियंता,
उ०प्र० पावर कारपोरेशन लि०,
विधुत वितरण खण्ड-1,
रूप नगर लोनी, जनपद गाजियाबाद।

विशय: मैसर्स सुलेमान जीन्स डाइंग (यूनिट-1), 96/3, आर्यनगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद के विधुत विच्छेदन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्र संख्या एच-16487/सी-1/सा०-1791/बन्दी आदेश/2024 दिनांक 30.08.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत उक्त संदर्भित उद्योग के विरुद्ध बन्दी आदेश जारी किया गया है। जिसकी प्रति आपको इकाई के विधुत विच्छेदन किये जाने के अनुरोध के साथ पृष्ठांकित की गयी है।

अतः आपसे अनुरोध है कि उपरोक्त पत्र संख्या एच-16487/सी-1/सा०-1791/बन्दी आदेश/2024 दिनांक 30.08.2024 के अनुपालन में इकाई का विधुत विच्छेदन किये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें, ताकि तदनुसार बोर्ड मुख्यालय, लखनऊ एवं जिलाधिकारी महोदय, गाजियाबाद को अनुपालन आख्या प्रेषित की जा सकें।

संलग्नक: उपरोक्तानुसार।

भवदीय

क्षेत्रीय अधिकारी

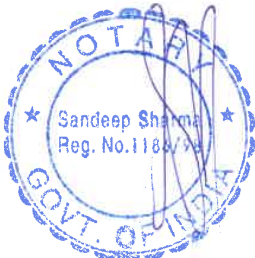
प्रतिनिधि: निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त-1, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. मुख्य अभियंता, पश्चिम-चल विधुत निगम लि०, गाजियाबाद को आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

10 OCT 2024



ATTESTED

(Sandeep Sharma)
Reg. No. 1188/98
NOTARY PUBLIC
Ghaziabad (U.P.)

Page no. = 90

Date = 9/9/24

3. यह कि उद्योग पर दिनांक 29.03.2024 से वर्तमान दिनांक 08.08.2024 तक कुल 133 डिफाल्टर दिवस हेतु रू0 15,000/-प्रतिदिन की दर से रू0 19,95,000/- (रू0 उन्नीस लाख पंचानबे हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है एवं निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति रू0 19,95,000/- (रू0 उन्नीस लाख पंचानबे हजार मात्र) को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के payment gateway (URL:https:// erp.eshiksa.net /DirectFeesv3/ UPPCB) के माध्यम से Dedicated Account में 01 माह की अवधि में जमा करना सुनिश्चित करें। Payment gateway के Homepage के dropdown में निम्नवत् विविष्ट सूचना का चयन करें-

- | | |
|--|-----------------|
| (1) Nature of Pollution/प्रदूषण की प्रकृति- | Water Pollution |
| (2) Regional Office/क्षेत्रीय कार्यालय- | Ghaziabad |
| (3) EC imposed in compliance/अनुपालन में ई0सी0 लगाया गया | UPPCB |

संलग्नक-क्षेत्रीय कार्यालय की आख्या दिनांक 13.08.2024 की छायाप्रति।

सक्षम अधिकारी के अनुमोदनोपरान्त।

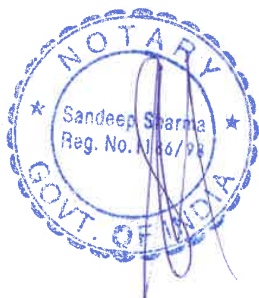
(विवेक राय)

मुख्य पर्यावरण अभियन्ता (वृत्त-1)

प्रतिलिपि :-निम्नलिखित को सूचना एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, गाजियाबाद।
2. अधिशासी अभियन्ता, उ0प्र0 पावर कॉर्पोरेशन लि0, गाजियाबाद।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।

मुख्य पर्यावरण अभियन्ता (वृत्त-1)



ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

10 OCT 2024



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD



Ref No- H/16 487 /C-1/सा0-1791/बन्दी आदेश/2024

Date: 30.08.2024

सेवा में,

पंजीकृत

मैसर्स सुलेमान जीन्स डाइंग, यूनिट-1,
96/3, आर्यनगर औद्योगिक क्षेत्र, लोनी,
गाजियाबाद।
मो0नं0-

यह कि मैसर्स सुलेमान जीन्स डाइंग, यूनिट-1, 96/3, आर्यनगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद जो कि कार्य हेतु उपरोक्त वर्णित स्थल पर संचालित है, जिससे आगे उद्योग कहा जायेगा तथा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा-47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित विभिन्न वादों में जारी आदेशों का अनुपालन सुनिश्चित कराये जाने हेतु उद्योग मैसर्स सुलेमान जीन्स डाइंग, यूनिट-1, 96/3, आर्यनगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद का निरीक्षण दिनांक 02.07.2024 को किया गया। निरीक्षण के समय पाया गया कि उद्योग को उ0प्र0 प्रदूषण नियंत्रण बोर्ड से अनापत्ति प्रमाण पत्र एवं सहमति जल एवं वायु प्राप्त नहीं है। तथा बिना सहमति जल एवं वायु प्राप्त किये उद्योग का संचालन किया जा रहा है। उद्योग की वाशिंग प्रक्रिया से जनित उत्प्रवाह के शुद्धिकरण हेतु कोई व्यवस्था स्थापित नहीं है तथा अशुद्धिकृत उत्प्रवाह को उद्योग परिसर के बाहर सीधे निस्तारित किया जाता है। पूर्व निरीक्षण दिनांक 29.03.2024 को उद्योग परिसर से निस्तारित हो रहे उत्प्रवाह के नमूने की विश्लेषण आख्या में प्रदूषण की मात्रा निर्धारित मानकों से अधिक पायी गयी थी। उद्योग को बोर्ड मुख्यालय के पत्रांक एच 12593/सी-1/सामान्य-1792/का0ब0नो0/2024 दिनांक 18.06.2024 द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत कारण बताओ नोटिस जारी करते हुये रू0 15,000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निर्देशित किया गया है। उद्योग द्वारा जारी कारण बताओ नोटिस के सम्बन्ध में कोई प्रतिउत्तर प्राप्त नहीं कराया गया है। उपरोक्त के दृष्टिगत क्षेत्रीय अधिकारी द्वारा उद्योग के विरुद्ध दिनांक 29.03.2024 से वर्तमान दिनांक 08.08.2024 तक कुल 133 डिफाल्टर दिवस हेतु रू0 15,000/-प्रतिदिन की दर से रू0 19,95,000/- (रू0 उन्नीस लाख पंचानवे हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

यह कि उपरोक्त वर्णित तथ्यों तथा उद्योग द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अंतर्गत निहित शक्तियों के अनुसरण में आपकी औद्योगिक इकाई के विरुद्ध निषेधात्मक कार्यवाही करते हुए उद्योग के संचालन को रोका जाये।

जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अनुपालन में आपकी औद्योगिक इकाई को सक्षम अधिकारी के अनुमति से निम्नलिखित बंदी आदेश जारी किये जाते हैं:-

1. यह कि मैसर्स सुलेमान जीन्स डाइंग, यूनिट-1, 96/3, आर्यनगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद की संचालन/उत्पादन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाये।
2. यह कि मैसर्स सुलेमान जीन्स डाइंग, यूनिट-1, 96/3, आर्यनगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

टी0सी0-12वीं, विन्डिंग रोड
गोमती नगर, लखनऊ-202018
दूरभाष : 2720831, 2720828, 2720681, 2720681, 86/98
फैक्स : 0522-2720764
ई-मेल : info@uppcb.com website : www.uppcb.gov.in



ATTESTED

10 OCT 2024

.....2- /

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764
e-mail : info@uppcb.com website : www.uppcb.gov.in



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 1253/K/K-4/4/2024

दिनांक 31/8/2024

सेवा में,

अधिशारी अभियंता,
उ०प्र० पावर कार्पोरेशन लि०,
विद्युत वितरण खण्ड-1,
रूप नगर लोनी, जनपद गाजियाबाद।

विशय: मैसर्स कुंवर सिंह जीन्स डाइंग, 96/3, आर्यनगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद
के विद्युत विच्छेदन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्र संख्या एच-16484/सी-1/सा०-1795/बन्दी आदेश/2024 दिनांक 30.08.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत उक्त संदर्भित उद्योग के विरुद्ध बन्दी आदेश जारी किया गया है। जिसकी प्रति आपको इकाई के विद्युत विच्छेदन किये जाने के अनुरोध के साथ पृष्ठांकित की गयी है।

अतः आपसे अनुरोध है कि उपरोक्त पत्र संख्या एच-16484/सी-1/सा०-1795/बन्दी आदेश/2024 दिनांक 30.08.2024 के अनुपालन में इकाई का विद्युत विच्छेदन किये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें, ताकि तदनुसार बोर्ड मुख्यालय, लखनऊ एवं जिलाधिकारी महोदय, गाजियाबाद को अनुपालन आख्या प्रेषित की जा सकें।

संलग्नक: उपरोक्तानुसार।

भवदीय

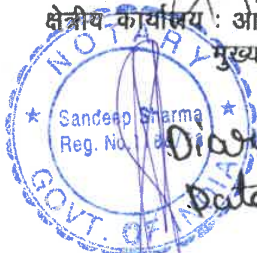

क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त-1, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. मुख्य अभियंता, पश्चिमांचल विद्युत निगम लि०, गाजियाबाद को आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108
मुख्यालय : TC-12V, विगूति खण्ड, गोमती नगर, लखनऊ 226010



ATTESTED

(Sandeep Sharma)
Reg. No. 1106/98
NOTARY PUBLIC
Ghaziabad (U.P.)

10 OCT 2024



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No- H16484/C-1/सा0-1795/बन्दी आदेश/2024

Date: 30.08.2024

सेवा में,

पंजीकृत

मैसर्स कुंवर सिंह जीन्स ड्राइंग,
96/3, आर्यनगर औद्योगिक क्षेत्र, लोनी,
गाजियाबाद
मो0नं0-

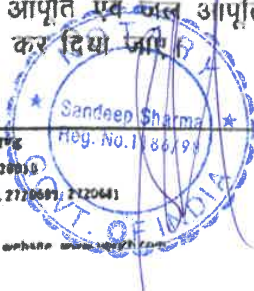
यह कि मैसर्स कुंवर सिंह जीन्स ड्राइंग, 96/3, आर्यनगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद को कि कार्य हेतु उपरोक्त वर्णित स्थल पर संचालित है, जिसे आगे उद्योग कहा जायेगा तथा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा-47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित विभिन्न वादों में जारी आदेशों का अनुपालन सुनिश्चित कराये जाने हेतु उद्योग मैसर्स कुंवर सिंह जीन्स ड्राइंग, 96/3, आर्यनगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद का निरीक्षण दिनांक 02.07.2024 को किया गया। निरीक्षण के समय पाया गया कि उद्योग को उ0प्र0 प्रदूषण नियंत्रण बोर्ड से अनापत्ति प्रमाण पत्र एवं सहमति जल एवं वायु प्राप्त नहीं है। तथा बिना सहमति जल एवं वायु प्राप्त किये उद्योग का संचालन किया जा रहा है। उद्योग की वाशिंग प्रक्रिया से जनित उत्प्रवाह के शुद्धिकरण हेतु कोई व्यवस्था स्थापित नहीं है तथा अशुद्धिकृत उत्प्रवाह को उद्योग परिसर के बाहर सीधे निस्तारित किया जाता है। पूर्व निरीक्षण दिनांक 29.03.2024 को उद्योग परिसर से निस्तारित हो रहे उत्प्रवाह के नमूने की विश्लेषण आख्या में प्रदूषण को रोकने निर्धारित मानकों से अधिक पायी गयी थी। उद्योग को बोर्ड मुख्यालय के पत्रांक एच 12597/सा0-1795/का0ब0न0/2024 दिनांक 18.06.2024 द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत कारण बताओ नोटिस जारी करके हुये रू0 15,000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निर्देशित किया गया है। उद्योग द्वारा जारी कारण बताओ नोटिस के सम्बन्ध में कोई प्रतिउत्तर प्राप्त नहीं कराया गया है। उपरोक्त के दृष्टिगत क्षेत्रीय अधिकारी द्वारा उद्योग के विरुद्ध दिनांक 29.03.2024 से वर्तमान दिनांक 08.08.2024 तक कुल 133 डिफाल्टर दिवस हेतु रू0 15,000/-प्रतिदिन की दर से रू0 19,95,000/- (रू0 उन्नीस लाख पंचानबे हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

यह कि उपरोक्त वर्णित तथ्यों तथा उद्योग द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर सभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अंतर्गत निहित शक्तियों के अनुसरण में आपकी औद्योगिक इकाई के विरुद्ध निषेधात्मक कार्यवाही करते हुए उद्योग के संचालन को रोका जाये।

जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अनुपालन में आपकी औद्योगिक इकाई को सक्षम अधिकारी के अनुमति से निम्नलिखित बंदी आदेश जारी किये जाते हैं:-

1. यह कि मैसर्स कुंवर सिंह जीन्स ड्राइंग, 96/3, आर्यनगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद को संचालन/उत्पादन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाये।
2. यह कि मैसर्स कुंवर सिंह जीन्स ड्राइंग, 96/3, आर्यनगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाये।



ATTESTED

10 OCT 2024

2- /

टी0री0-12वीं, विभूति खण्ड
गोमती नगर, लखनऊ-220010
दूरभाष : 2720631, 2720628, 2720681, 2720641
फैक्स : 0522-2720764
ई-मेल : info@uppcb.com website www.uppcb.com

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Chaziabad (U.P.)

(C-12V, Vibhuti Khanda,
Gomti Nagar, Lucknow-226010
Phone: 2720631, 2720628, 2720681, 2720641
Fax: 0522 2720764
Email: info@uppcb.com website www.uppcb.com

3. यह कि उद्योग पर दिनांक 29.03.2024 से वर्तमान दिनांक 08.08.2024 तक कुल 133 डिफाल्टर दिवस रू0 15,000/-प्रतिदिन की दर से रू0 19,95,000/- (रू0 उन्नीस लाख पंचानबे हजार मात्र) पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है एवं निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति रू0 19,95,000/- (रू0 उन्नीस लाख पंचानबे हजार मात्र) को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के payment gateway (URL:https:// erp.eshiksa.net /Directfeesv3/ UPPCB) के माध्यम से Dedicated Account में 01 माह की अवधि में जमा करना सुनिश्चित करें। Payment gateway के Homepage के dropdown में निम्नवत् विषिष्ट सूचना का चयन करें-

- | | |
|---|-----------------|
| (1) Nature of Pollution/प्रदूषण की प्रकृति- | Water Pollution |
| (2) Regional Office/क्षेत्रीय कार्यालय- | Ghaziabad |
| (3) EC imposed in compliance/अनुपालन से ई0सी0 लगाया गया | UPPCB |

संलग्नक-क्षेत्रीय कार्यालय की आख्या दिनांक 13.08.2024 की छायाप्रति।

सक्षम अधिकारी के अनुमोदनोपरान्त।

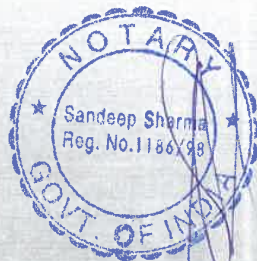
(विवेक राय)

मुख्य पर्यावरण अभियन्ता (वृत्त-1)

प्रतिलिपि :-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, गाजियाबाद।
2. अधिशासी अभियन्ता, उ0प्र0 पावर कार्पोरेशन लि0, गाजियाबाद।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।

(विवेक राय)
मुख्य पर्यावरण अभियन्ता (वृत्त-1)



ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

10 OCT 2024

पत्र को
को



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 1292/C/E-109/2024

दिनांक 31/8/2024

सेवा में,

अधिसासी अभियंता,
उ०प्र० पावर कार्पोरेशन लि०,
विद्युत वितरण खण्ड-1,
रूप नगर लोनी, जनपद गाजियाबाद।

विशय: मैसर्स फैसल वाशिंग, प्लॉट संख्या बी-23, रूपनगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद के विद्युत विच्छेदन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्र संख्या एच-16485/सी-1/सा०-1792/बन्दी आदेश/2024 दिनांक 30.08.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत उक्त संदर्भित उद्योग के विरुद्ध बन्दी आदेश जारी किया गया है। जिसकी प्रति आपको इकाई के विद्युत विच्छेदन किये जाने के अनुरोध के साथ पृष्ठांकित की गयी है।

अतः आपसे अनुरोध है कि उपरोक्त पत्र संख्या एच-16485/सी-1/सा०-1792/बन्दी आदेश/2024 दिनांक 30.08.2024 के अनुपालन में इकाई का विद्युत विच्छेदन किये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें, ताकि तदनुसार बोर्ड मुख्यालय, लखनऊ एवं जिलाधिकारी महोदय, गाजियाबाद को अनुपालन आख्या प्रेषित की जा सकें।

संलग्नक: उपरोक्तानुसार।

भवदीय

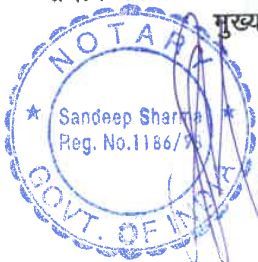
[Signature]
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त-1, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. मुख्य अभियंता, पश्चिमांचल विद्युत निगम लि०, गाजियाबाद को आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010



ATTESTED

(Sandeep Sharma)
Reg. No. 1186/98
NOTARY PUBLIC
Ghaziabad (U.P.)

Diary No. = 106
Date = 9/9/24

10 OCT 2024



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No- H 164857C-1/सा0-1792/बन्दी आदेश/2024

Date: 30.08.2024

सेवा में,

मंजीकृत

मैसर्स फैंजल वाशिंग,
प्लॉट संख्या बी-23, रूपनगर औद्योगिक क्षेत्र, लोनी,
गाजियाबाद।
मो0नं0-

यह कि मैसर्स फैंजल वाशिंग, प्लॉट संख्या बी-23, रूपनगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद जो कि कार्य हेतु उपरोक्त वर्णित स्थल पर संचालित है, जिसे आगे उद्योग कहा जायेगा तथा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा-47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित विभिन्न वादों में जारी आदेशों का अनुपालन सुनिश्चित कराये जाने हेतु उद्योग मैसर्स फैंजल वाशिंग, प्लॉट संख्या बी-23, रूपनगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद का निरीक्षण दिनांक 02.07.2024 को किया गया। निरीक्षण के समय पाया गया कि उद्योग को उ0प्र0 प्रदूषण नियंत्रण बोर्ड से अनापत्ति प्रमाण पत्र एवं सहमति जल एवं वायु प्राप्त नहीं है। तथा बिना सहमति जल एवं वायु प्राप्त किये उद्योग का संचालन किया जा रहा है। उद्योग की वाशिंग प्रक्रिया से जनित उत्प्रवाह के शुद्धिकरण हेतु कोई व्यवस्था स्थापित नहीं है तथा अशुद्धिकृत उत्प्रवाह को उद्योग परिसर के बाहर सीधे निस्तारित किया जाता है। पूर्व निरीक्षण दिनांक 29.03.2024 को उद्योग परिसर से निस्तारित हो रहे उत्प्रवाह के नमूने की विश्लेषण आख्या में प्रदूषण क्षतिपूर्ति निर्धारित मानकों से अधिक पायी गयी थी। उद्योग को बोर्ड मुख्यालय के पत्रांक एच 12593/सा0-1792/का0ब0न0/2024 दिनांक 18.06.2024 द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत कारण बताओ नोटिस जारी करके हुये रू0 15,000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निर्देशित किया गया है। उद्योग द्वारा जारी कारण बताओ नोटिस के सम्बन्ध में कोई प्रतिउत्तर प्राप्त नहीं कराया गया है। उपरोक्त के दृष्टिगत क्षेत्रीय अधिकारी द्वारा उद्योग के विरुद्ध दिनांक 29.03.2024 से वर्तमान दिनांक 08.08.2024 तक कुल 133 डिफाल्टर दिवस हेतु रू0 15,000/-प्रतिदिन की दर से रू0 19,95,000/- (रू0 उन्नीस लाख पंचानबे हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

यह कि उपरोक्त वर्णित तथ्यों तथा उद्योग द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत निहित शक्तियों के अनुसरण में आपकी औद्योगिक इकाई के विरुद्ध निषेधात्मक कार्यवाही करते हुए उद्योग के संचालन को रोका जाये।

जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अनुपालन में आपकी औद्योगिक इकाई को सक्षम अधिकारी के अनुमति से निम्नलिखित बंदी आदेश जारी किये जाते हैं:-

1. यह कि मैसर्स फैंजल वाशिंग, प्लॉट संख्या बी-23, रूपनगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद को संचालन/उत्पादन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाये।
2. यह कि मैसर्स फैंजल वाशिंग, प्लॉट संख्या बी-23, रूपनगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।



ATTESTED

10 OCT 2024.....2- /

टी0सी0-12वीं, विभूति एण्ड
गोमती नगर, लखनऊ-226010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720764
ई-मेल : info@nch.com website: www.nch.com

C-2V, Vibhuti Khand,
Gomti Nagar, Lucknow 226010
(Sandeep Sharma)
Reg. No. 1136498
NOTARY PUBLIC
Chaziabad (U.P.)
2720831 2720828 2720691 2720681
0522 2720764
info@nch.com website: www.nch.com

3. यह कि उद्योग पर दिनांक 29.03.2024 से वर्तमान दिनांक 08.08.2024 तक कुल 133 डिफाल्टर दिवस हेतु रू0 15,000/- प्रतिदिन की दर से रू0 19,95,000/- (रू0 उन्नीस लाख पंचानबे हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है एवं निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति रू0 19,95,000/- (रू0 उन्नीस लाख पंचानबे हजार मात्र) को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के payment gateway (URL: <https://erp.eshiksa.net/Direct/icesv3/UPPCB>) के माध्यम से Dedicated Account में 01 माह की अवधि में जमा करना सुनिश्चित करें। Payment gateway के Homepage के dropdown में निम्नवत् विषिष्ट सूचना का चयन करें-

- | | |
|--|-----------------|
| (1) Nature of Pollution/प्रदूषण की प्रकृति- | Water Pollution |
| (2) Regional Office/क्षेत्रीय कार्यालय- | Ghaziabad |
| (3) EC imposed in compliance/अनुपालन में ई0सी0 लगाया गया | UPPCB |

संलग्नक-क्षेत्रीय कार्यालय की आख्या दिनांक 13.08.2024 की छायाप्रति।

सक्षम अधिकारी के अनुमोदनोपरान्त।

(विदेक राय)

मुख्य पर्यावरण अभियन्ता (वृत्त-1)

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, गाजियाबाद।
2. अधिशासी अभियन्ता, उ0प्र0 पावर कार्पोरेशन लि0, गाजियाबाद।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।

मुख्य पर्यावरण अभियन्ता (वृत्त-1)



ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

10 OCT 2024

उप
अ
अ
अ



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 1294 / C / 1422 / 2024

दिनांक 21/8/2024

सेवा में,
अधिशाली अभियंता,
उ०प्र० पावर कार्पोरेशन लि०,
विधुत वितरण खण्ड-1,
रूप नगर लोनी, जनपद गाजियाबाद।

विशय: मैसर्स सुलेमान जीन्स डाइंग (यूनिट-2), 96/3, आर्यनगर औद्योगिक क्षेत्र, लोनी,
गाजियाबाद के विधुत विच्छेदन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्र संख्या एच-16489/सी-1/सा०-1793/बन्दी आदेश/2024 दिनांक 30.08.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत उक्त संदर्भित उद्योग के विरुद्ध बन्दी आदेश जारी किया गया है। जिसकी प्रति आपको इकाई के विधुत विच्छेदन किये जाने के अनुरोध के साथ पृष्ठांकित की गयी है।

अतः आपसे अनुरोध है कि उपरोक्त पत्र संख्या एच-16489/सी-1/सा०-1793/बन्दी आदेश/2024 दिनांक 30.08.2024 के अनुपालन में इकाई का विधुत विच्छेदन किये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें, ताकि तदनुसार बोर्ड मुख्यालय, लखनऊ एवं जिलाधिकारी महोदय, गाजियाबाद को अनुपालन आख्या प्रेषित की जा सकें।

संलग्नक: उपरोक्तानुसार।

भवदीय

K
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त-1, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. मुख्य अभियंता, परिभांवल विधुत निगम लि०, गाजियाबाद को आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-16, चसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010



ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

Diary no. = 104
Date = 9/9/24

10 OCT 2024



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No- 16489/C-1/सा0-1793/बन्दी आदेश/2024

Date: 30.08.2024

सेवा में,

पंजीकृत

मैसर्स सुलेमान जीन्स डाइंग, यूनिट-2,
96/3, आर्यनगर औद्योगिक क्षेत्र, लोनी,
गाजियाबाद।
मो0नं0-

यह कि मैसर्स सुलेमान जीन्स डाइंग, यूनिट-2, 96/3, आर्यनगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद जो कि कार्य हेतु उपरोक्त वर्णित स्थल पर संचालित है, जिसे आगे उद्योग कहा जायेगा तथा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा-47 के अन्तर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित विभिन्न वादों में जारी आदेशों का अनुपालन सुनिश्चित कराये जाने हेतु उद्योग मैसर्स सुलेमान जीन्स डाइंग, यूनिट-2, 96/3, आर्यनगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद का निरीक्षण दिनांक 29.03.2024 को किया गया। निरीक्षण के समय पाया गया कि उद्योग को उ0प्र0 प्रदूषण नियंत्रण बोर्ड से उद्योग पर्यावरण पत्र एवं सहमति जल एवं वायु प्राप्त नहीं है। तथा बिना सहमति जल एवं वायु प्राप्त किये उद्योग का संचालन किया जा रहा है। उद्योग की वाशिंग प्रक्रिया से जनित उत्प्रवाह के शुद्धिकरण हेतु कोई व्यवस्था स्थापित नहीं है तथा अशुद्धिकृत उत्प्रवाह को उद्योग परिसर के बाहर सीधे निस्तारित किया जाता है। पूर्व निरीक्षण दिनांक 29.03.2024 को उद्योग परिसर से निस्तारित हो रहे उत्प्रवाह के नमूने की विश्लेषण आरक्षण के प्रवाहक की मात्रा निर्धारित मानकों से अधिक पायी गयी थी। उद्योग को बोर्ड मुख्यालय के पत्रांक एच 12895/सी-1/सामान्य-1793/का0ब0नं0/2024 दिनांक 18.06.2024 द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत कारण बताओ नोटिस जारी करते हुये रू0 15,000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निर्देशित किया गया है। उद्योग द्वारा जारी कारण बताओ नोटिस के सम्बन्ध में कोई प्रतिउत्तर प्राप्त नहीं कराया गया है। उपरोक्त के दृष्टिगत क्षेत्रीय अधिकारी द्वारा उद्योग के विरुद्ध दिनांक 29.03.2024 से वर्तमान दिनांक 08.08.2024 तक कुल 133 डिफाल्टर दिवस हेतु रू0 15,000/-प्रतिदिन की दर से रू0 19,95,000/- (रू0 उन्नीस लाख पंचानबे हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

यह कि उपरोक्त वर्णित तथ्यों तथा उद्योग द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अंतर्गत निहित शक्तियों के अनुसरण में आपकी औद्योगिक इकाई के विरुद्ध निषेधात्मक कार्यवाही करते हुए उद्योग के संचालन को रोका जाये।

जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अनुपालन में आपकी औद्योगिक इकाई को सक्षम अधिकारी के अनुमति से निम्नलिखित बंदी आदेश जारी किये जाते हैं:-

1. यह कि मैसर्स सुलेमान जीन्स डाइंग, यूनिट-2, 96/3, आर्यनगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद की संचालन/उत्पादन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाये।
2. यह कि मैसर्स सुलेमान जीन्स डाइंग, यूनिट-2, 96/3, आर्यनगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

10 OCT 20242- /

टी0सी0-12वीं, विभूति खण्ड
गोमती नगर, लखनऊ-226010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720764
ई-मेल : info@uppcb.com | website: www.uppcb.com



ATTESTED
(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

TC-12V, Vibhuti Khand,
Gomti Nager, Lucknow-226010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764
e.mail : info@uppcb.com | website: www.uppcb.com

3. यह कि उद्योग पर दिनांक 29.03.2024 से वर्तमान दिनांक 08.08.2024 तक कुल 133 डिफाल्टर दिवस हेतु रू० 15,000/- प्रतिदिन की दर से रू० 19,95,000/- (रू० उन्नीस लाख पंचानवे हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है एवं निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति रू० 19,95,000/- (रू० उन्नीस लाख पंचानवे हजार मात्र) को उ०प्र० प्रदूषण नियंत्रण बोर्ड के payment gateway (URL: <https://erp.eshiksa.net/Direct/cesv3/> UPPCB) के माध्यम से Dedicated Account में 01 माह की अवधि में जमा करना सुनिश्चित करें। Payment gateway के Homepage के dropdown में निम्नवत् विविध सूचना का चयन करें-

- | | |
|--|-----------------|
| (1) Nature of Pollution/प्रदूषण की प्रकृति- | Water Pollution |
| (2) Regional Office/क्षेत्रीय कार्यालय- | Ghaziabad |
| (3) EC imposed in compliance/अनुपालन में ई०सी० लगाया गया | UPPCB |

संलग्नक-क्षेत्रीय कार्यालय की आख्या दिनांक 13.08.2024 की छायाप्रति।

सक्षम अधिकारी के अनुमोदनोपरान्त।

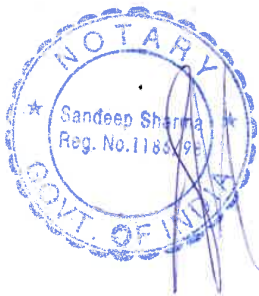
(विवेक सेय)

मुख्य पर्यावरण अभियन्ता (वृत्त-1)
de

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, गाजियाबाद।
2. अधिशास्त्री अभियन्ता, उ०प्र० पावर कार्पोरेशन लि०, गाजियाबाद।
3. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।

V
मुख्य पर्यावरण अभियन्ता (वृत्त-1)
de



ATTESTED

(Sandeep Sharma)
Reg. No. 1186/98
NOTARY PUBLIC
Ghaziabad (U.P.)

10 OCT 2024



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 1800 / 2/S-1011/2022

दिनांक 01/01/2024

सेवा में,

अधिकासी अभियंता,
उ०प्र० पावर कारपोरेशन लि०,
विद्युत वितरण खण्ड-1,
रूप नगर लोनी, जनपद गाजियाबाद।

विषय: मैसर्स सिदरा वॉशिंग, प्लॉट नं-8, खसरा नं-96/3, आर्यनगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद के विद्युत विच्छेदन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्र संख्या एच-05062/सी-1/जल/जी-306/बन्दी आदेश/2023 दिनांक 01.01.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत उक्त संदर्भित उद्योग के विरुद्ध बन्दी आदेश जारी किया गया है। जिसकी प्रति आपको इकाई के विद्युत विच्छेदन किये जाने के अनुरोध के साथ पृष्ठांकित की गयी है।

अतः आपसे अनुरोध है कि उपरोक्त पत्र संख्या एच-05062/सी-1/जल/जी-306/बन्दी आदेश/2023 दिनांक 01.01.2024 के अनुपालन में इकाई का विद्युत विच्छेदन किये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें, ताकि तदनुसार बोर्ड मुख्यालय, लखनऊ एवं जिलाधिकारी महोदय, गाजियाबाद को अनुपालन आख्या प्रेषित की जा सकें।

संलग्नक: उपरोक्तानुसार।

भवदीय

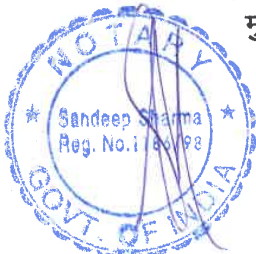
(विकास मिश्र)
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त-1, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. मुख्य अभियंता, पश्चिमांचल विद्युत निगम लि०, गाजियाबाद को आवश्यक कार्यवाही हेतु प्रेषित।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010



(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

10. OCT 2024



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No- H05042 / C-1 / जल / जी-306 / बन्दी आदेश / 2023

Date: 01-01-24

सेवा में,

पंजीकृत

मैसर्स सिदरा वाशिंग,
प्लॉट नं०-8, खसरा नं०-96/3, आर्यनगर औद्योगिक क्षेत्र, लोनी,
गाजियाबाद। 9654695146

यह कि मैसर्स सिदरा वाशिंग, प्लॉट नं०-8, खसरा नं०-96/3, आर्यनगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद जो कि कच्चे माल के रूप में गारमेन्ट, डाइज, कलर/केमिकल, कार्स्टिक सोडा आदि का प्रयोग कर डाइंग एवं वाशिंग ऑफ गारमेन्ट के उत्पादन कार्य हेतु उपरोक्त वर्णित स्थल पर संचालित है, जिसे आगे उद्योग कहा जायेगा तथा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 की धारा-47 के अन्तर्गत एक कम्पनी है।

यह कि इकाई मैसर्स सिदरा वाशिंग, प्लॉट नं०-8, खसरा नं०-96/3, आर्यनगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद के विरुद्ध बोर्ड मुख्यालय द्वारा पत्र संख्या एच-01872/सी-1/जल/जी-306/ का०ब०नो०/ 2023 दिनांक 12.10.2023 के द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया है, जो कि वर्तमान में प्रभावी है। उद्योग इकाई द्वारा बोर्ड मुख्यालय के पत्र दिनांक 19.07.2021 के द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति रू० 5,00,000/- (रू० पांच लाख मात्र) को बोर्ड के सम्बन्धित खाते में जमा किये जाने के सम्बन्ध में कोई सूचना प्रेषित नहीं की गयी है। निरीक्षण के समय ई०टी०पी० का संचालन सुचारू रूप से होता हुआ नहीं पाया गया। ई०टी०पी० में केमिकल डोजिंग प्रक्रिया संचालित नहीं पायी गयी तथा ई०टी०पी० में टरसरी ट्रीटमेन्ट व्यवस्था यथा सैण्ड फिल्टर तथा एक्टीवेटेड कार्बन फिल्टर संचालित नहीं पाया गया। निरीक्षण के समय ई०टी०पी० के माध्यम से शुद्धिकृत उत्पन्नवाह का नमूना एकत्र कर क्षेत्रीय कार्यालय की प्रयोगशाला में जमा कराया गया। प्राप्त विश्लेषण आख्यानुसार समस्त प्रचालकों की मात्रा बोर्ड मानकों के अनुरूप नहीं पायी गयी, जिससे स्पष्ट है कि उद्योग द्वारा उत्पन्नवाह शुद्धिकरण संयंत्र का संचालन सुचारू रूप से नहीं किया जा रहा है तथा जल सहमति में इंगित शर्तों का अनुपालन नहीं किया जा रहा है। उद्योग द्वारा उक्त कारण बताओ नोटिस की अनुपालन आख्या प्रेषित नहीं की गयी है। क्षेत्रीय अधिकारी द्वारा उद्योग के विरुद्ध जारी कारण बताओ नोटिस की पुष्टि करते हुये रू० 11,55,000/- (रू० ग्यारह लाख पचपन हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

यह कि उपरोक्त वर्णित तथ्यों तथा उद्योग द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अंतर्गत निहित शक्तियों के अनुसरण में आपकी औद्योगिक इकाई के विरुद्ध निषेधात्मक कार्यवाही करते हुए उद्योग के संचालन को रोका जाये।

जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अनुपालन में आपकी औद्योगिक इकाई को संक्षम अधिकारी के अनुमति से निम्नलिखित बन्दी आदेश जारी किये जाते हैं:-

1. यह कि इकाई मैसर्स सिदरा वाशिंग, प्लॉट नं०-8, खसरा नं०-96/3, आर्यनगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद की संचालन/उत्पादन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाये।
2. यह कि इकाई मैसर्स सिदरा वाशिंग, प्लॉट नं०-8, खसरा नं०-96/3, आर्यनगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

.....2/-

टी०पी०-12वीं, विभूति खण्ड
गोमती नगर, लखनऊ-226010
दूरभाष: 2720631, 2720628, 2720691, 2720681
फैक्स: 0522-2720764
ई-मेल: info@uppcb.com | website: www.uppcb.com



ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010
Phone: 2720631, 2720628, 2720691, 2720681
Fax: 0522-2720764
e.mail: info@uppcb.com | website: www.uppcb.com

10 OCT 2024

यह कि इकाई मैसर्स सिदरा वाशिंग, प्लॉट नं०-8, खसरा नं०-96/3, आर्यनगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद द्वारा पर्यावरणीय अधिनियमों की अवहेलना एवं निर्गत निर्देशों का अनुपालन न किये जाने के दृष्टिगत मा० एन०जी०टी० के आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा बनायी गयी गाइड लाइन्स के आधार पर रू० 11,55,000/- (रू० ग्यारह लाख पचपन हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है एवं निर्देशित किया जाता है कि रू० 11,55,000/- (रू० ग्यारह लाख पचपन हजार मात्र) की पर्यावरणीय क्षतिपूर्ति को बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या 701502010002104 आईएफएससी कोड-UBIN0570150 में 01 माह के अन्दर जमा कराया जाये। उक्त के अतिरिक्त उद्योग द्वारा पूर्व में अधिरोपित पर्यावरणीय क्षतिपूर्ति रू० 5,00,000/- (रू० पांच लाख मात्र) को बोर्ड के सम्बन्धित खाते में 15 दिन के अन्दर उपरोक्त खाते में जमा किया जाना सुनिश्चित किया जाये।

सक्षम अधिकारी के अनुमोदनोपरान्त।

(प्रदीप शर्मा)
मुख्य पर्यावरण अधिकारी (वृत्त-1)

प्रतिलिपि :- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, गाजियाबाद।
2. अधिशासी अभियन्ता, उ०प्र० पावर कार्पोरेशन लि०, गाजियाबाद।
3. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद।

मुख्य पर्यावरण अधिकारी (वृत्त-1)



ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

10 OCT 2024



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No-

11/637

/C-1/जल/जी-280/2024

Date:

29-5-24

पंजीकृत

मैसर्स एम0ए0 गारमेन्ट्स,
प्लॉट नं0-ए-9, रूपनगर औद्योगिक क्षेत्र, लोनी,
गाजियाबाद। 9958059689

यह कि मैसर्स एम0ए0 गारमेन्ट्स, प्लॉट नं0-ए-9, रूपनगर औद्योगिक क्षेत्र, लोनी, गाजियाबाद जिसे आगे उद्योग कहा जायेगा। जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 के अंतर्गत एक कम्पनी है तथा उपरोक्त वर्णित स्थल पर स्थित है।

यह कि उद्योग का निरीक्षण केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा गठित थर्ड पार्टी इन्सपेक्शन टीम द्वारा दिनांक 16.05.2024 को किया गया। निरीक्षण के दौरान उद्योग संचालित नहीं (Non Operational) पाया गया। पूर्व में उद्योग को राज्य बोर्ड के पत्र संख्या-एच 96862/सी-1/जल/जी-280/2023, दिनांक 05.07.2023 एवं पत्र संख्या-एच 08715/सी-1/जल/जी-280/2024, दिनांक 27.03.2024 के माध्यम से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथा संशोधित की धारा 33ए के अन्तर्गत "इकाई को यथावत् बन्द रखा जाये तथा इकाई के संचालन से पूर्व राज्य बोर्ड से अनुमति/सहमति प्राप्त किया जाये" के निर्देश निर्गत है। अतः उद्योग को पूर्वानुसार जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथा संशोधित की धारा 33ए के अन्तर्गत निम्नवत् निर्देश जारी किए जाते हैं :-

"इकाई को यथावत् बन्द रखा जाये तथा इकाई के संचालन से पूर्व राज्य बोर्ड से अनुमति/सहमति प्राप्त किया जाये"

अतः उपरोक्त निर्देशों का अनुपालन यथावत् सुनिश्चित रखा जाये। अन्यथा उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 के अज्ञापक प्राविधानों के अन्तर्गत नियमानुसार कृत कार्यवाही का पूर्ण उत्तरदायित्व स्वयं उद्योग एवं संचालन के प्रति उत्तरदायी व्यक्तियों का होगा।

भवदीय

(विवेक राय)

मुख्य पर्यावरण अधिकारी, वृत्त-1

प्रातिलिपि :-

1. जिलाधिकारी, गाजियाबाद।
2. क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि उद्योग का निरीक्षण कर आख्या बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त-1

ATTESTED

टी0सी0-12वीं विभूति खण्ड
गोमती नगर, लखनऊ-226010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720764
ई-मेल : info@uppcb.com | website: www.uppcb.com

(Sandeep Sharma)
Reg. No. 136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764
e.mail : info@uppcb.com | website: www.uppcb.com

10 OCT 2024



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 653 / वी-94 / 2024

दिनांक 28/06/2024

सेवा में,

मुख्य पर्यावरण अधिकारी, वृत्त-1,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय: मैसर्स वी०एस० गारमेन्ट, प्लाट नं०-20/6/10, साईट-4, साहिबाबाद औद्योगिक क्षेत्र, गाजियाबाद के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक एच-10713/सी-1/जी-182/का०ब०नो०/2024 दिनांक 13.05.2024 का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के अनुपालन में इकाई का निरीक्षण अद्योहस्ताक्षरकर्ताओं द्वारा दिनांक 28.06.2024 को किया गया। इकाई द्वारा अपने प्रत्यावेदन दिनांक 28.05.2024 द्वारा इकाई में स्थापित प्लांट एवं मशीनरी को डिस्मेंटल कर दिया गया है एवं प्लांट को पूर्ण रूप से खाली कर दिया गया है, जिसकी सूचना इकाई द्वारा पत्र दिनांक 18.12.2023 द्वारा बोर्ड मुख्यालय एवं क्षेत्रीय कार्यालय में प्रेषित की गयी है तथा बोर्ड द्वारा निर्गत सहमति जल एवं वायु तथा हैजार्डस प्राधिकार को सरेन्डर कर दिया गया है। निरीक्षण के समय इकाई में डाईंग एवं वॉशिंग हेतु स्थापित प्लांट एवं मशीनरी पूर्ण रूप से डिस्मेंटल पायी गयी। निरीक्षण आख्या संलग्न है।

आख्यानुसार इकाई के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33ए के अन्तर्गत जारी कारण बताओं नोटिस पत्रांक एच-10713/सी-1/जी-182/का०ब०नो०/2024 दिनांक 13.05.2024 को सशर्त रिवोक किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक: उपरोक्तानुसार।

भवदीय

(विकास मिश्र)
क्षेत्रीय अधिकारी

(Handwritten Signature)



क्षेत्रीय कार्यालय- साईट-0एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010

ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

10 OCT 2024

मैसर्स वी०एस० गारमेट, प्लाट नं०-20/6/10, साईट-4, साहिबाबाद औद्योगिक क्षेत्र, गाजियाबाद के सम्बन्ध में आख्या।

उपरोक्त वर्णित उद्योग के सम्बन्ध में बोर्ड मुख्यालय के पत्रांक एच-10713/सी-1/जी-182/का०ब०नो०/2024 दिनांक 13.05.2024 के अनुपालन के सम्बन्ध में इकाई द्वारा अपना प्रत्यावेदन दिनांक 28.05.2024 बोर्ड मुख्यालय प्रेषित करते हुए इस कार्यालय में दिनांक 29.05.2024 को प्राप्त कराया गया है। उक्त के अनुपालन में इकाई का निरीक्षण अद्योहस्ताक्षरकर्ताओं द्वारा दिनांक 27.06.2024 को किया गया। निरीक्षण के समय इकाई प्रतिनिधि के रूप में श्री ~~विश्व कुमार~~ उपस्थित थे। निरीक्षण के समय इकाई स्वयं के कारणों से बन्द पायी गयी। निरीक्षण आख्या निम्नवत है:-

1. इकाई द्वारा अपने प्रत्यावेदन दिनांक 28.05.2024 द्वारा इकाई में स्थापित प्लांट एवं मशीनरी को डिस्मेंटल कर दिया गया है एवं प्लांट को पूर्ण रूप से खाली कर दिया गया है, जिसकी सूचना इकाई द्वारा पत्र दिनांक 18.12.2023 द्वारा बोर्ड मुख्यालय एवं क्षेत्रीय कार्यालय में प्रेषित की गयी है तथा बोर्ड द्वारा निर्गत सहमति जल एवं वायु तथा हैजार्डस प्राधिकार को सरेन्डर कर दिया गया है। निरीक्षण के समय इकाई में डाईंग एवं वॉशिंग हेतु स्थापित प्लांट एवं मशीनरी पूर्ण रूप से डिस्मेंटल पायी गयी।
2. उद्योग के थर्ड पार्टी निरीक्षण दिनांक 23.08.2023 के दौरान उद्योग में ई०टी०पी० आउटलेट से एकत्रित शोधित उत्पन्नवाह के प्रचालकों में बी०ओ०डी०-81 मिग्रा०/ली०, फिनोल की मात्रा-2.6 मिग्रा०/ली० पाया गया। इकाई द्वारा अपने प्रत्यावेदन दिनांक 28.05.2024 अवगत कराय गया है कि दिनांक 26.08.2023 को उ०प्र० प्रदूषण नियंत्रण बोर्ड की प्रयोगशाला से ई०टी०पी० आउटलेट के नमूने का विश्लेषण भुगतान पद्धति पर कराया गया था, जिसमें प्रचालकों की मात्रा की निर्धारित मानकों के अनुरूप है। अतः दिनांक 26.08.2023 से पूर्व दिनांक 25.08.2023 को आधार तिथि माना जा सकता है।

पर्यावरणीय क्षतिपूर्ति की गणना:-

- उद्योग का थर्ड पार्टी निरीक्षण दिनांक 23.08.2023 को किया गया था, जिसमें प्रचालकों की मात्रा निर्धारित मानकों से अधिक पायी गयी थी।
- इकाई द्वारा अपने प्रत्यावेदन दिनांक 28.05.2024 अवगत कराय गया है कि दिनांक 26.08.2023 को उ०प्र० प्रदूषण नियंत्रण बोर्ड की प्रयोगशाला से ई०टी०पी० आउटलेट के नमूने का विश्लेषण भुगतान पद्धति पर कराया गया था, जिसमें प्रचालकों की मात्रा की निर्धारित मानकों के अनुरूप है। अतः दिनांक 26.08.2023 से पूर्व दिनांक 25.08.2023 को आधार तिथि माना जा सकता है। दिनांक 23.08.2023 से 25.08.2023 तक कुल दिन 03 आंकलित है।

$$EC = \text{PixN} \times \text{RxSxLF} = 80 \times 1 \times 250 \times 0.5 \times 1.5 = 15000 \text{ per Day}$$

$$EC = 15000 \times 3 = 45000/- \text{ (Forty Five Thousand only)}$$

उक्त को दृष्टिगत रखते हुये इकाई के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33ए के अन्तर्गत जारी कारण बताओं नोटिस पत्रांक एच-10713/सी-1/जी-182/का०ब०नो०/2024 दिनांक 13.05.2024 को रिवोक किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

(डी०डी० वर्मा)
प्रयोगशाला सहायक

(एन०के० पाण्डेय)
सहायक पर्यावरण अभियंता

क्षेत्रीय अधिकारी

Sunil_docs



ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghazipur (U.P.)

10 OCT 2024



क्षेत्रीय कार्यालय—उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad

संदर्भ संख्या : 1078 /C/K-183/2024

दिनांक 08/09/2024

सेवा में,

मुख्य पर्यावरण अधिकारी, वृष्ट-1,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय: मैसर्स के०के० इण्डस्ट्रीज, प्लॉट नं०-7/5, साईट-4, साहिबाबाद औद्योगिक क्षेत्र,
जनपद गाजियाबाद को जारी बन्दी निर्देश दिनांक 29.01.2021, दिनांक 05.05.2022,
दिनांक 03.06.2022 एवं दिनांक 21.08.2023 तथा कारण बताओं नोटिस दिनांक 06.
06.2024 के निक्षेपण किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक इकाई के प्रत्यावेदन दिनांक 15.06.2024 का सन्दर्भ ग्रहण करने का कष्ट करें। उक्त के क्रम में उद्योग का निरीक्षण इस कार्यालय के प्राधिकृत अधिकारियों द्वारा दिनांक 24.07.2024 को किया गया। उक्त उद्योग द्वारा कच्चे माल के रूप में रेडीमेड गारमेन्ट्स, डाइज, कलर/केमिकल आदि का प्रयोग कर डाइंग एण्ड वाशिंग ऑफ रेडीमेड गारमेन्ट्स का कार्य किया जाता है। कार्यालय अभिलेखों के अनुसार उद्योग को बोर्ड मुख्यालय द्वारा दिनांक 31.12.2025 तक सशर्त सहमति जल/वायु निर्गत है। निरीक्षण के दौरान डिस्मेंटल पाया गया एवं उद्योग में स्थापित प्लांट मशीनरी को हटा लिया गया है तथा उद्योग पूर्ण रूप से खाली पाया गया। विस्तृत निरीक्षण आख्या संलग्न है।

उक्त को दृष्टिगत रखते हुये उद्योग के विरुद्ध रू० 30,000/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33ए के अन्तर्गत जारी निर्देश दिनांक 29.01.2021, दिनांक 05.05.2022, दिनांक 03.06.2022 एवं दिनांक 21.08.2023 तथा कारण बताओं नोटिस दिनांक 06.06.2024 को निक्षेप किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक: उपरोक्तानुसार।



ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

भवदीय

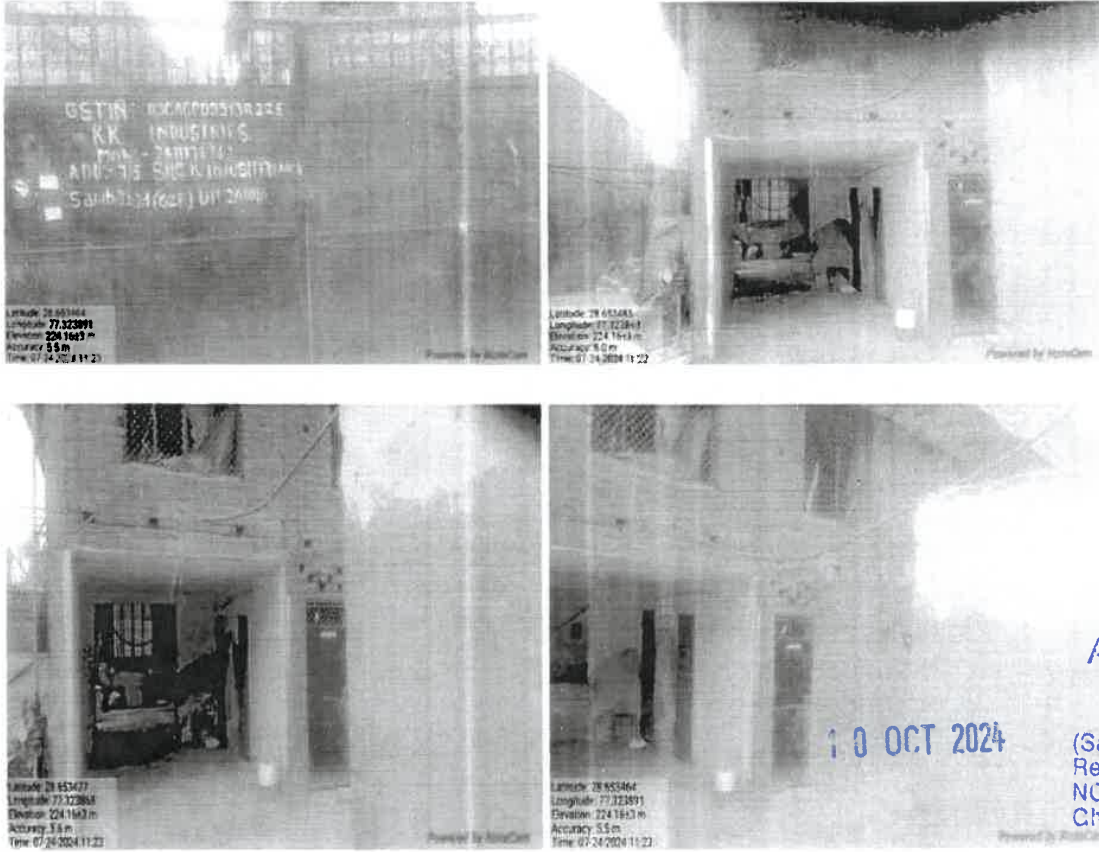
(विकास मिश्र)
क्षेत्रीय अधिकारी

10 OCT 2024

मैसर्स के०के० इण्डस्ट्रीज, प्लाट नं०-7/5, साईट-4, साहिबाबाद औद्योगिक क्षेत्र, जनपद गाजियाबाद को निर्गत बन्दी निर्देश/कारण बताओं नोटिस के निक्षेपण के सम्बन्ध में निरीक्षण आख्या।

उक्त उद्योग के प्रत्यावेदन दिनांक 15.06.2024 जो कि इस कार्यालय में दिनांक 15.06.2024 को प्राप्त हुआ है, के क्रम में उद्योग का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 24.07.2024 को किया गया। निरीक्षण के समय उद्योग बन्दी निर्देश के अनुपालन में बन्द पाया गया। विस्तृत निरीक्षण आख्या निम्नवत् है:-

1. उक्त उद्योग द्वारा कच्चे माल के रूप में रेडीमेड गारमेन्ट्स, डाइज, कलर/केमिकल आदि का प्रयोग कर डाइंग एण्ड वाशिंग ऑफ रेडीमेड गारमेन्ट्स का कार्य किया जाता है। कार्यालय अभिलेखों के अनुसार उद्योग को बोर्ड मुख्यालय द्वारा दिनांक 31.12.2025 तक सशर्त सहमति जल/वायु निर्गत है। निरीक्षण के दौरान डिस्मेंटल पाया गया एवं उद्योग में स्थापित प्लांट मशीनरी को हटा लिया गया है तथा उद्योग पूर्ण रूप से खाली पाया गया। निरीक्षण के दौरान लिये गये फोटोग्राफ निम्नवत् है:-



2. उक्त उद्योग को थर्ड पार्टी द्वारा किये गये निरीक्षण के दौरान उद्योग संचालित नहीं पाया गया था। तत्कम में बोर्ड मुख्यालय के पत्र संख्या एच-58170/सी-1/जल/जी-339/2020 दिनांक 29.01.2021, पत्र संख्या एच-75174/सी-1/जल/जी-502/2022 दिनांक 05.05.2022, पत्र संख्या एच-76590/सी-1/जल/जी-502/2022 दिनांक 03.06.2022 द्वारा उद्योग को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33ए के अन्तर्गत इकाई को यथावत् बन्द रखे जाने तथा इकाई के संचालन से पूर्व राज्य बोर्ड से अनुमति/सहमति प्राप्त किये के निर्देश निर्गत है एवं बोर्ड मुख्यालय के पत्र संख्या एच-99626/सी-1/जल/जी-502/2023 दिनांक 21.08.2023 द्वारा थर्ड पार्टी के



ATTESTED

10 OCT 2024

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

निरीक्षण के दौरान उद्योग संचालित पाया गया। उक्त का प्रतिउत्तर उद्योग द्वारा दिनांक 16.09.2023 को इस कार्यालय में प्राप्त कराया गया है (छायाप्रति संलग्न)। उक्त प्रत्यावेदन द्वारा अवगत कराया गया कि थर्ड पार्टी निरीक्षण दिनांक 04.05.2023 में उद्योग की काफी समय बन्द होने के कारण मरम्मत का कार्य किया जा रहा था एवं उक्त प्रतिउत्तर में बोर्ड द्वारा निर्गत निर्देश को निक्षेपित किये जाने का अनुरोध किया गया है। तत्कम में इस कार्यालय के पत्र संख्या 1271/सी/के0-183/2023 दिनांक 01.11.2023 द्वारा बन्दी निर्देश को निक्षेप किये जाने की संस्तुति सहित आख्या बोर्ड मुख्यालय प्रेषित की गयी थी। उक्त उक्त के परिपेक्ष्य में बोर्ड मुख्यालय के पत्र संख्या एच-03679/सी-1/सा0-502/2023 दिनांक 06.12.2023 द्वारा पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु निर्देशित किया गया है।

3. उक्त उद्योग को बोर्ड मुख्यालय के पत्र संख्या एच-12034/सी-1/जल/जी-502/का0ब0नो0/2024 दिनांक 06.06.2024 द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33ए सपठित धारा 27(2) के अन्तर्गत कारण बताओं नोटिस निर्गत किया गया है। उक्त का प्रतिउत्तर उद्योग द्वारा दिनांक 15.06.2024 को इस कार्यालय में प्राप्त कराया गया (छायाप्रति संलग्न) है। उक्त प्रत्यावेदन में अवगत कराया गया है कि उद्योग कार्य काफी समय से बन्द है। उद्योग में मात्र लेवर रहती थी, जो अपनी दिनचर्या के लिए पानी या अन्य साधन का उपयोग करती थी एवं उक्त उद्योग को डिस्मेंटल कर दिया गया है।

पर्यावरणीय क्षतिपूर्ति की गणना:-

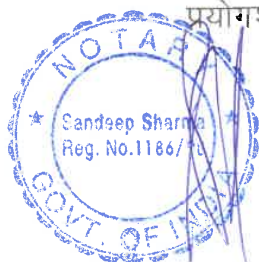
बोर्ड मुख्यालय द्वारा विभिन्न पत्रों के माध्यम से जारी बन्दी निर्देश के फलस्वरूप थर्ड पार्टी निरीक्षण के समय संचालित पाया गया। अतः उद्योग के विरुद्ध थर्ड पार्टी निरीक्षण की तिथि का आधार मानते हुये दिनांक 04.05.2023 एवं दिनांक 09.08.2023 कुल 02 दिवसों हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित किया जाना उचित प्रतीत होता है।

EC=80x2x250x0.5x1.5=30,000/- (रूपये तीस हजार रूपये मात्र)

उक्त को दृष्टिगत रखते हुये उद्योग के विरुद्ध रू0 30,000/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 की धारा 33ए के अन्तर्गत जारी निर्देश दिनांक 29.01.2021, दिनांक 05.05.2022, दिनांक 03.06.2022 एवं दिनांक 21.08.2023 तथा कारण बताओं नोटिस दिनांक 06.06.2024 को निक्षेप किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।

क्षेत्रीय अधिकारी

[Handwritten Signature]



(ध्रुवेदव वर्मा)

प्रयोगशाला सहायक

ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Chaziasad (U.P.)

10 OCT 2024

(एन0के0 पाण्डेय)

सहायक पर्यावरण अभियंता

15/10/2024

सेवा में,

श्रीमान क्षेत्रीय अधिकारी महोदय,
उ० प्र० पुरूषण नियंत्रण बोर्ड
गाजियाबाद (उ० प्र०)

विषय - पत्र सं० 11/2024 के संबंध में,

महोदय, निवेदन साहित्य अर्पण करना चाहती हूँ कि प्राथमिकी की फाइल में अपादन कार्यवाही दिनांक से बंद हो। प्राथमिकी की फाइल में 2/3 लेबर रहती है जो अपनी दिन भर के लिए ही पानी या अन्य साधन का उपयोग करती है। प्राथमिकी का निवेदन है कि फाइल स्थल का निरीक्षण करवा कर उपयोग पर निरस्त करने की सुझावों तथा प्राथमिकी को भविष्य में भी प्रदूषण से सम्बन्धित कोई अपादन नहीं करना है। क्योंकि फाइल का दिनांक बन्द होने के कारण प्राथमिकी की आर्थिक स्थिति दयनीय हो गयी है। निवेदन प्राथमिकी का आर्थिक स्व गाना भिन्न व्यापक उद्देश्य हो रहा है।
अनुवाद

संलग्न 1 - फाइल के खाली होने का प्रतीक (6 वाक्य)

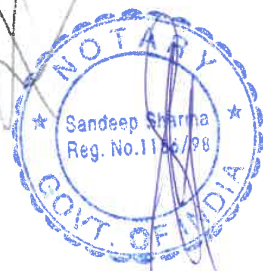
Mandn. प्राथमिकी
को को 2024
115, Site 11
सहिवादा गजियाबाद
उ० प्र०
MeB - No - 98/11763/3

ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Chaziabad (U.P.)

अभिप्रेत

प्रतिलिपि -
मुख्य परामर्श अधिकारी
पृष्ठ 1
टी०सी-12 की विस्तार 005
जामती नगर 01201370
22640



10 OCT 2024

पत्र सं० 11/2024
15/10/2024



Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

166750/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2022

Date: 22/10/2022

To,

M/s

SHREE MAHAVIR ENTERPRISES

Plot No. - 28/1/14-15, Site-4, Industrial Area, Sahibabad, Ghaziabad
(U.P.),GHAZIABAD,201010

Application Id-
18096265

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SHREE MAHAVIR ENTERPRISES** located at **Plot No. - 28/1/14-15, Site-4, Industrial Area, Sahibabad, Ghaziabad (U.P.),GHAZIABAD,201010.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SHREE MAHAVIR ENTERPRISES granted for the period from 01/10/2022 to 31/12/2026 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Dyeing and Bleaching of Readymade Garments	500	Kg/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

- (i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.8 KLD	Septic Tank	
Industrial	35 KLD	ETP	

- (ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

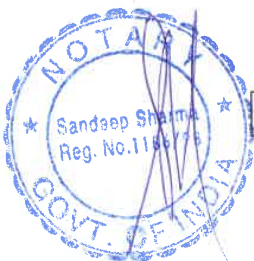
In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

10 OCT 2024

ATTESTED



S.No.	Parameter	Standard
-------	-----------	----------

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Baby Boiler	Biomass	1	Particulate Matter	As per norms
2	125 KVA DG Set	HSD	1	Sulphur Dioxide	As per norms

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per norms
2	1	Sulphur Dioxide	As per norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and

10 OCT 2024

35

Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

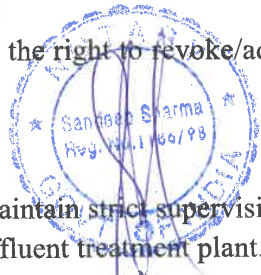
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1- The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB

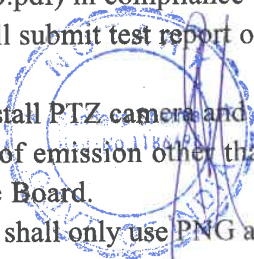


10 OCT 2024

ATTESTED
(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

and CPCB server.

- 3- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
- 4- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage.
- 5- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 7- The industry shall submit the point wise compliance report of the CTO issued by the Board for year 2024 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 8- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 11- The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
- 12- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.
- 13- Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.
- 14- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
- 15- The quantity of recycled effluent after final treatment to be send to the Board monthly.
- 16- Industry shall send the records of energy meter reading installed on ETP and Flow meter reading regularly on quarterly basis.
- 17- Unit shall comply Plastic Waste Management Rule, 2016 as amended and Solid Waste Rule, 2016 as amended.
- 18- The unit shall recycle as much water as possible within the plant before discharging it for treatment into the ETP.
- 19- Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.
- 20- The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL uppcb.com/pdf/uppcb_28022020.pdf) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.
- 21- The unit shall submit test report of ETP outlet and Boiler emission from approved lab after operation of unit.
- 22- Unit shall install PTZ camera and connected to UPPCB control room within 05 month.
- 23- Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
- 24- The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.



10 OCT 2024

ATTESTED
 (Signature)
 Reg. No. 1186/98
 NOTARY
 Ghaziabad (U.P.)

- 25- The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
- 26- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 27- The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
- 28- The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
- 29- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
- 30- The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
- 31- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
- 32- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
- 33- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
- 34- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018.The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
- 35- The validity of this CTO is subject to the revocation of show cause issued to the unit vide letter dated 28.02.2022

VIVEK Roy
Digitally signed
 by VIVEK ROY
 Date: 2022.10.22
 09:49:52 +05'30'

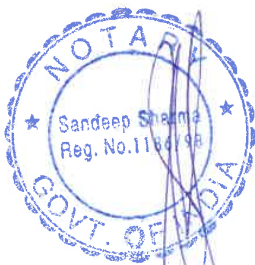
CEO
 C-1.

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK Roy
Digitally signed
 by VIVEK ROY
 Date: 2022.10.22
 09:50:27 +05'30'

CEO
 C-1.



ATTESTED

(Sandeep Sharma)
 Reg. No. 1186/98
 NOTARY PUBLIC
 Ghaziabad (U.P.)

10 OCT 2024



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

197605/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023

Date: 04/01/2024

To,

M/s

NANDINI PROCESSORS

Plot No. 4/27-A, Site-IV, Sahibabad Industrial Area, Ghaziabad
,GHAZIABAD,201010

Application Id-
23716847

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **NANDINI PROCESSORS** located at **Plot No. 4/27-A, Site-IV, Sahibabad Industrial Area, Ghaziabad ,GHAZIABAD,201010**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **NANDINI PROCESSORS** granted for the period from **01/01/2024 to 31/12/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Dyeing of fabrics 200 Meter/Day	...	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.8 KLD	Septic Tank	
Industrial	10 KLD	ETP	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	BOD	30 mg/l
2	COD	250 mg/l
3	O&G	10 mg/l



10 OCT 2024 ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

PRADEEP SHARMA

Digitally signed by PRADEEP SHARMA
Date: 2024.01.10 22:34:30 +05'30'

39

4	PH	6.5 - 8.5
5	TSS	100 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Baby Boiler -100 Kg/hr	Biomass/Bio Briquette	1	Particulate Matter	12 Meter from GL with Cyclone dust collector
2	125 KVA DG Set	Dual Fuel (HSD+PNG)	2	Sulphur Dioxide	As per EP Act, 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per CAQM norms
2	2	Sulphur Dioxide	As per applicable norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40



10 OCT 2024

ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Chazibad (U.P.)

40

PRADEEP
SHARMA

Digitally signed by PRADEEP
SHARMA
Date: 2024.01.10 22:34:47
+05:30'

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

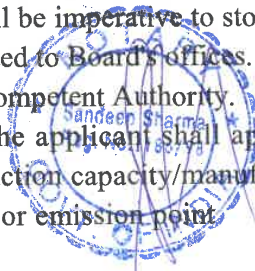
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.

ATTESTED

(Sandeep Sharma)
11/06/98
NOTARY PUBLIC
Chhaziyab (U.P.)



10 OCT 2024

PRADEEP
SHARMA

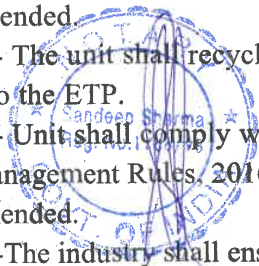
Digitally signed by
PRADEEP SHARMA
Date: 2024.01.10
22:35:04 +05'30'

WI

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1- The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 3- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
- 4- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage.
- 5- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 7- The industry shall submit the point wise compliance report of the CTO issued by the Board for year 2028 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 8- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 11- The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
- 12- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.
- 13- Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.
- 14- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
- 15- The quantity of recycled/reused effluent after final treatment to be send to the Board monthly.
- 16- Industry shall send the records of energy meter reading installed on ETP and Flow meter reading regularly on quarterly basis.
- 17- Unit shall comply Plastic Waste Management Rule, 2016 as amended and Solid Waste Rule, 2016 as amended.
- 18- The unit shall recycle as much water as possible within the plant before discharging it after treatment into the ETP.
- 19- Unit shall comply with various Waste Management Rules as notified by MOEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.
- 20- The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL uppcb.com/pdf/



ATTESTED
(Sandeep Sharma)
Reg. No. 1136/98
Notary Public
Chazianad (J.M.)

10 OCT 2024

uppcb_28022020.pdf) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.

21- The unit shall submit test report of ETP outlet and Boiler emission from approved lab after operation of unit.

22- Unit shall install PTZ camera at all air/water effluent/emission generation points and connected to UPPCB control room.

23- Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

24- The industry shall use only approved fuel as per CAQM direction no. 65.

25- The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

26- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.

27- The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.

28- The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

29- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.

30- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.

31- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62-65 and other direction issued time to time regarding use of cleaner fuel.

32- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.

33- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.

34- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68 and other modified directions issued time to time.

35- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.

36- In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.

37- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf.

38- Unit shall achieve emission standards of PM 80 mg/Nm³ (aim for 50 mg/Nm³) as per direction no. 62 of CAQM & AA (website caqm.nic.in)

Copy to:

Regional Officer, UPPCB, Ghaziabad.



ATTESTED

(Sandeep Sharma)
Reg. No. 1136/18
NOTARY PUBLIC
Ghaziabad (U.P.)

10 OCT 2024

PRADEEP SHARMA
Digitally signed by PRADEEP SHARMA
Date: 2024.01.10 22:35:42 +05'30'

CEO-1

PRADEEP SHARMA

Digitally signed by PRADEEP SHARMA
Date: 2024.01.10 22:36:07 +05'30'

CEO-1

43



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को माझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की महायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।



ATTESTED

(Sandeep Sharma)
Reg. No. 186/98
NOTARY PUBLIC
Chazisop (U.P.)

10 OCT 2024



Uttar Pradesh Pollution Control Board

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

166777/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2022

Date: 07/11/2022

To,

M/s

SHRI BALAJI PROCESSORS

PLOT NO.-1, RAJENDER NAGAR INDUSTRIAL AREA, MAIN ROAD, SAHIBABAD, GHAZIABAD (UP),GHAZIABAD,201007

Application Id-
18102438

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SHRI BALAJI PROCESSORS** located at **PLOT NO.-1, RAJENDER NAGAR INDUSTRIAL AREA, MAIN ROAD, SAHIBABAD, GHAZIABAD (UP),GHAZIABAD,201007.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **SHRI BALAJI PROCESSORS** granted for the period from **03/10/2022 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Fabric Dyeing and Washing (Meter/Day)	1500	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.5 KLD	Septic Tank	
Industrial	31 KLD	ETP	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

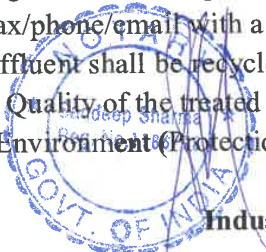
In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment(Protection) Rules, 1986 and applicable to the unit from time-to-time

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be



ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	1.5 TPH Boiler	Biomass/P NG	1	Particulate Matter	30 meter from ground level
2	82.5 KVA DG Set	HSD	1	Sulphur Dioxide	As per norms

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per EP Act 1986
2	1	Sulphur Dioxide	As per EP Act 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.



Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghazabad (U.P.)

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

10 OCT 2024

46

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

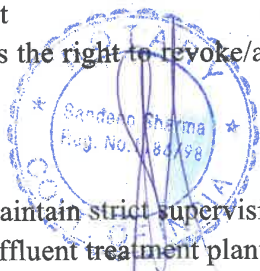
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1-The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2-The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.

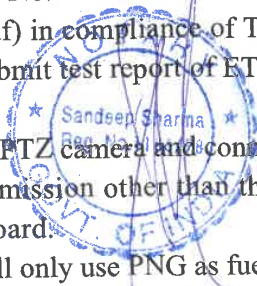


(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC

10 OCT 2024

47

- 3-The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
- 4-The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage.
- 5-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6-The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 7-The industry shall submit the point wise compliance report of the CTO issued by the Board for year 2025 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 8-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9-The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10-This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 11-The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
- 12-The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.
- 13-Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.
- 14-MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
- 15-The quantity of recycled effluent after final treatment to be send to the Board monthly.
- 16-Industry shall send the records of energy meter reading installed on ETP and Flow meter reading regularly on quarterly basis.
- 17-Unit shall comply Plastic Waste Management Rule, 2016 as amended and Solid Waste Rule, 2016 as amended.
- 18-The unit shall recycle as much water as possible within the plant before discharging it for treatment into the ETP.
- 19-Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.
- 20-The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL uppcb.com/pdf/uppcb_28022020.pdf) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.
- 21-The unit shall submit test report of ETP outlet and Boiler emission from approved lab after operation of unit.
- 22-Unit shall install PTZ camera and connected to UPPCB control room within 01 month.
- 23-Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
- 24-The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
- 25-The industry should ensure the operation of the air pollution control system (APCS) in such a manner



(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Gwalior

10 OCT 2024

that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

26-The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.

27-The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.

28- The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

29- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.

30-Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.

31-Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

32-Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.

33-Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.

34-For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.

35-Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.

36-In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.

37-All conditions imposed in earlier issued consent will remain the same.

38-Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018.The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

VIVEK ROY Digitally signed
by VIVEK ROY
Date:
2022.11.07
22:58:30 +05'30'

CEO
C-1.

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK ROY Digitally signed
by VIVEK ROY
Date: 2022.11.07
22:58:55 +05'30'

CEO
C-1.



10 OCT 2024

ATTESTED

(Sandeep Sharma)
Reg. No. 1186/98
NOTARY PUBLIC
Ghaziabad (U.P.)



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

145757/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2021 Date: 03/02/2022

To,

M/s

VRS FOODS LIMITED (UNIT-1)

PLOT NO. B-56, SITE-IV INDUSTRIAL AREA, SAHIBABAD,

GHAZIABAD.,GHAZIABAD,201010

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981"

Consent No-14523104 Date-03/02/2022

CCA is hereby granted to **VRS FOODS LIMITED (UNIT-1)** located at **PLOT NO. B-56, SITE-IV INDUSTRIAL AREA, SAHIBABAD, GHAZIABAD.,GHAZIABAD,201010.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **VRS FOODS LIMITED (UNIT-1)** granted for the period from **01/01/2022 to 31/12/2024** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 4785.6000977 Lakhs**

S No	Product	Quantity	Unit
1	Milk & Milk Processing 250000 Ltr/Day	250	Kilo Liters/Day

2. Specific Conditions under Water Act :-

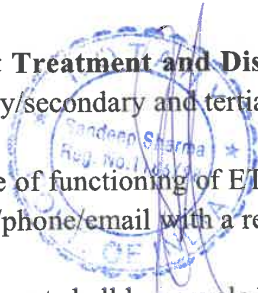
(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility and discharge point
Domestic	8 KLD	Septic Tank
Industrial	150 KLD	ETP

(ii) **Trade Effluent Treatment and Disposal** :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as



10 OCT 2024

ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad, (U.P.)

prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	750 KVA & 380 KVA DG Set	HSD	2	Sulphur Dioxide	As per norms

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	2	Sulphur Dioxide	As per EP Act 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

ATTESTED

(Sandeep Sharma)
Reg. No. 1136/98
NOTARY PUBLIC
Ghaziabad (U.P.)

6. Compulsory documents to be submitted by the Industry/Unit :-

10 OCT 2024

51

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

VIVEK ROY Digitally signed
by VIVEK ROY
Date: 2022.03.04
10:43:59 +05'30'

CEO
C-1.

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

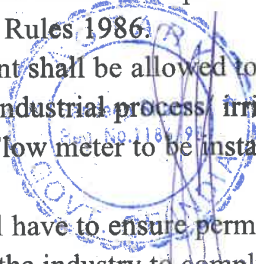
VIVEK ROY Digitally signed
by VIVEK ROY
Date: 2022.03.04
10:44:08 +05'30'

CEO
C-1.

Annexure

Specific Conditions

- 1- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 2- The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 3- The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.
- 4- The Unit should be operated in such a way so that there is no adverse impact on public and environment.
- 5- The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.
- 6- The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 7- The industry should ensure the operation of the ETP in such a manner that it confirms the standards lay down under the E.P. Rules 1986.
- 8- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process, irrigation in order to minimize freshwater usage.
- 9- Electromagnetic Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 10- The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 11- The industry shall submit the point wise compliance report of the conditions imposed in the CTO issued



10 OCT 2024

ATTESTED
(Sandeep Singh)
No. 1136/98
NOTARY PUBLIC
Ghaziabad

by the Board for year 2019 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.

12- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

13- The Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

14- The Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.

15- The Industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.

16- The Industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

17- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.

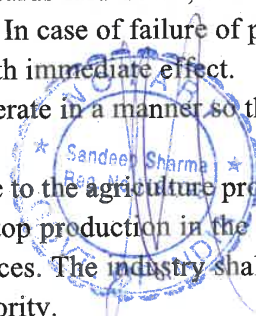
18- The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.

19- Unit will deposit concerned account of the Board Environmental Compensation of Rs. 17,00,000/- within a month in complianc of HO letter no. H 44424/C-1/Jal/G-103/2019 dated 02.12.2019.

General Conditions:-

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
5. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
6. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.



10 OCT 2024

ATTESTED

(Sandeep Sharma)
NOTARY PUBLIC
CHATTARSI (U.P.)

10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

VIVEK Roy
 Digitally signed by VIVEK ROY
 Date: 2022.03.04
 10:44:19 +05'30'

CEO
 C-1.



ATTESTED

(Sandeep Sharma)
 Reg. No. 1186/98
 NOTARY PUBLIC
 Ghaziabad (U.P.)

10 OCT 2024